

7

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI - 5

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A. No. 67/2009
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SECTION OFFICER (JUDL.)

FROM NO. 4
(See Rule 42)

ORDERSHEET

1. Original Application No.: 67 /2009

3. Contempt Petition No. _____ /

Applicant(s) Neeraj Naruks

Respondant(s) U. O. T. D. o. ps

Advocate for the Applicant(s): _____

Advocate for the Respondant(S) :6

| Notes of the Registry | Date | Order of the Tribunal |
|---|------------|---|
| His application is in form s. filed/C. F. for Rs. 50/- deposited vide T.O/BD 20. 396 C/05282 Dated 6/4/09 | 08.04.2009 | For the reasons recorded separately, this case stands disposed of. |

6.4.09

Eight copies of Application
with envelope received for
Issue notice to the
Resale no. 1 to 8 Extra
charge deposited. A copy
of the Application served
upon the add. G.S.C. 8th April
1966

Received ~~10/10/09~~
on behalf of
N. E. Task Force
B.S.M.
for being present
at the meeting
10/4/09

6/6/05 judgment dated 8th April
2005 received on behalf of
applicant. Jyoti Bai Wang
Advocate (for applicant)

✓
-2-
Ran
P.C. Panel
Advocate BSNL
9/4/08.

Planned
Court hearing
Succinct
09.04.09

Copies of order
dated 8/4/09
along with the
Copies of O.A.
Send to D/Sec.
for issuing to
respondents and by
speed post, A/D, with
the cost of applicant
and Resp-no-7 send
to by spl. messenger.

Free copies of this
order handed over to
applicant and counsel
for both the parties.

✓
8/4/09. D/No-1664-71
Dt= 8/4/09.

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH, GUWAHATI

O.A No.67/2009

8th day of April 2009

Shri Neeraj Naruka

Applicant

By Advocate Mr. A.Das Gupta

Versus

The UOI & others

Respondents

By Advocates Mr.G.Baishya, Sr.C.G.S.C.
Mr. B.C. Pathak for BSNL
Mr. B.S. Basumatary for BSNL [Task Force]

CORAM: The Hon'ble Mr. Manoranjan Mohanty, Vice-Chairman

1. Whether reporters of local newspapers may be allowed to see the Judgment?
2. Whether to be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgment ?

Yes/No

Yes/No

Yes/No

Vice-Chairman

5

**CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH, GUWAHATI
O.A.No. 67 of 2009**

8th day of April 2009

Present: The Hon'ble Shri Manoranjan Mohanty, Vice-Chairman

Shri Neeraj Naruka,
S/o Late M.S. Naruka,
Working as Deputy General Manager,
N.E. Task Force, BSNL,
Panbazar, Guwahati,
Resident of V/202 BSNL, Quarters,
Opp. Don Basco School,
Panbazar, Guwahati,
Dist. Kamrup, Assam- 781 001.

Applicant

By Advocate Mr. A.Das Gupta

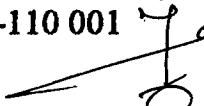
Versus

1. The Union of India,
represented by the Secretary to the
Govt. of India, Ministry of
Communications & Information Technology,
Department of Telecommunications,
Sanchar Bhawan, 20, Ashoka Road,
New Delhi- 110 001

2. The Member [Services]
Telecom Commission,
Ministry of Communications &
Information Technology,
Department of Telecommunications,
Sanchar Bhawan, 20 Ashoka Road,
New Delhi-110 001

3. The Member [Finance] Telecom Commission,
Ministry of Communications &
Information Technology,
Department of Telecommunications,
Sanchar Bhawan, 20, Ashoka Road,
New Delhi- 110 001

4. The Director [IR-I], Govt. of India,
Ministry of Communications &
Information Technology,
Department of Telecommunications,
513, Sanchar Bhawan, 20, Ashoka Road,
New Delhi-110 001



5. The Secretary to the Govt. of India,
Ministry of Personnel, Public Grievances
and Pensions, Department of Personnel
and Training[Training Division]
Block-4, 3rd floor, Old JNU Campus,
New Delhi- 110 067
6. The Chairman-cum-Managing Director,
Bharat Sanchar Nigam Ltd.,
Bharat, Sanchar Bhawan, H.C. Mathur Lane,
Janpath, New Delhi- 110 001
7. The Chief General Manager, N.E.
Task Force, BSNL, Dr.N.N.Barman Complex,
Panbazar, Guwahati, Dist. Kamrup
Assam- 781 001
8. The Chairperson, PGP-PMP,
Indian Institute of Management,
Vastrapur,
Ahmedabad- 380 015

Respondents

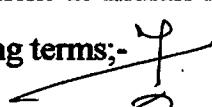
By Advocates: Mr. G.Baishya, Sr. C.G.S.C.
Mr. B.C.Pathak for BSNL
Mr. B.S. Basumatary for BSNL [Task Force]

O..A.No.67/2009
ORDER[ORAL]
08/04/2009

Manoranjan Mohanty, Vice-Chairman:-

Applicant is an ITS Group-A Officer. By Order dated 18.07.2007 of Department of Telecom. of the Ministry of Communications & IT, he was promoted from "Senior Time-Scale" to "Junior Administrative Grade" with Group-A of ITS. Although he is an ITS Officer of Govt. of India, the Applicant is presently at Guwahati as Deputy General Manager [NE Task Force] in BSNL on deemed deputation.

2. It has been pointed out [by placing a copy of Office Memorandum No.20-I/2007-IR dated 24.04.2008 of Department of Telecommunications in the Ministry of Communications & IT of Govt. of India] that 4-Officers of DoT, who were posted in BSNL, were sanctioned deputation to undertake Post-Graduate Programme in Public Policy and Management at Indian Institute of Management [Bangalore] during 2008-10 on the following terms:-



“2. The officers will be treated as on duty on tour under FR9(6)(b)(I) will continue to draw his usual pay and allowances, TA and stationery charges etc. from the same office where he is drawing salary at present. He will not be entitled to any kind of Special Pay during training.

3. The following amounts are payable by DOT:-

(a) A sum of Rs.2,50,000 towards domestic component (course fee) to IIM, Bangalore for each candidate.

The expenditure will be debitible to the Major Head 34510009101 Directorate-DIC028-Professional Services.

4. The following amount are payable by BSNL:-

(a) All Pay & allowance during the period of course

(b) A one time allowance of Rs.1500/- for stationery etc.

(c) cost of lodging facilities @ 6000/- per month per participant to be provided by IIM, Bangalore during the programme.”

3. Applicant has pointed out that the Govt. of India in the Department of Personnel and Training [Training Division] of the Ministry of Personnel, Public Grievances & Pensions issued a Circular No.L-11012/02/2009-LTT dated 20.02.2009 pertaining to deputation of Officers to 3rd PG Programme in public Management & Policy during 2009-10 [scheduled to start from 01.04.2009] at Indian Institute of Management [Ahmedabad]; wherein it has been made clear as under:-

“6. Course fees: The course fees will be paid as under:

(a) DoPT will meet the entire cost of international component for all participants. They would be entitled for allowances for boarding and lodging as applicable for short duration foreign training programmes under the scheme of Domestic Funding of Foreign Training.

(b) The cost of domestic component of the programme @ Rs.2,50,000 per participant will be met by the respective cadre controlling/sponsoring authority of the participant in case of IAS officers, the DoPT being the Cadre authority of IAS will meet the cost of domestic component of the programme.

(c) For the international component, DoPT would pay an agreed amount to IIMA, towards the fees payable to the collaborating institute and also meet expenditure on travel, per diem and boarding and lodging in respect of the candidates sponsored by DoPT. Details regarding the rates of

per-diem allowances etc are given in the terms and conditions annexed.

7. The sponsoring organization, namely the organization where the officer is currently posted will have to meet the cost of (a) pay and allowances during the training period, (b) travel from place of posting to Ahmedabad and back, (c) a one time ad-hoc allowance of Rs.1500/- for stationery, and (d) cost of residential accommodation to be provided by IIMA during the training period.”

4. By a communication dated 04.02.2009, the Applicant was given an offer [from IIM/Ahmedabad] of admission to “One-year PG Programme in Public Management and Policy for the batch 2009-10” commencing from 05.04.2009. As it appears, it was done on the basis of advance application submitted by the Applicant.

5. By his Communication No.L-11012/02/2009-LTT dated 17.03.2009, the Under Secretary [Training] of DoPT/MoPPGP of Govt. of India informed the Director [Training] of DoT/MoC&IT about the above said selection of the Applicant [and 8-other Officers] and reminded about the circular dated 20.02.2009[Supra] and requested them to send the Sponsorship and other clearance in respect of the Applicant [and other Officers] to DoPT [with a copy to IIM/Ahmedabad] by 25.03.2009. DoT, in the said letter dated 17.03.2009 of DoPT, was warned that unless sponsorship [clearly indicating to bear the expenses by the Cadre Controlling Authority, for the domestic component/course fees for the programme,etc.] is not given by the stipulated date, the candidature of the officers are liable to be rejected.

6. By a Letter No.7-35/2006-Trg. dated 30.03.2009 addressed to Director [IR-II] of DoT/GoI; the AGM[Trg.] of BSNL communicated the recommendation of the BSNL Management [about the sponsorship] pertaining to the Applicant & another Officer [named Rajesh Kumar Verma]; pending Vigilance clearance & approval of DoT/GoI.

7. In the meantime, the Director [IR-I] of DoT/GoI, on 30./31.03.2009, sent clearance [to the Joint Secretary [Training] of DoPT] in respect of G.S. Reddy/one of the nine-selected officers [by granting sponsorship in respect of that officer, who, at the relevant point of time, was directly under DoT] paving way for his joining in PGP-PMP Course at IIM/Ahmedabad during 2009-10.

8. And by his communication No.20-7/2007/IR[PE] dated 01.04.2009, [addressed to CMD of BSNL/MTNL] the Director [IR-II] of DoT/MCIT/GoI

asked the BSNL/MTNL to arrange payment towards the domestic Component to course fees also in respect of seven [7] Officers [of DoT, including the Applicant; who are on deemed deputation in BSNL/MNL] to be deputed for long-term training course at IIM/Ahmedabad. This action of DoT was, apparently inconsistent to their action of 24.04.2008 [Supra] and DoPT circular dated 20.02.2009 [Supra].

9. On 01.04.2009 the Applicant submitted a representation to Member [Service] of DoT/GoI, Secretary of DoT/GoI, Joint Secretary [Trg.] ToT/GoI and the DDG[IR] of DoT/GoI seeking relief.

10. While the Officers of DoPT/GoI; of DoT/GoI and of the BSNL were engaged in exchanging their letters pertaining to deputation of the Applicant [and others] to the 3rd PGP-PMP Course of 2009-10 at IIM/Ahmedabad; time was running away; for which the Applicant moved the authorities of IIM/Ahmedabad seeking extension of time to join the P.G. Programme/Course in question during 2009-10.

11. In response to the above said request of the Applicant, the Manager of PGP-PMP of IIM/Ahmedabad has, virtually, granted extension of time till 12.04.2009 vide Communication dated 01.04.2009 [05.09 p.m.] of IIM/Ahmedabad.

12. Since time is running away, finding no way out, the Applicant has approached this Tribunal [with the present Original Application, filed under Section 19 of the administrative Tribunals Act, 1985] for an efficacious relief, so that he [Applicant] can joint the "Post-Graduate Programme in Public Management & Policy 2009-10 at IIM/Ahmedabad" on or before 12.04.2009 at the cost of his Cadre Controlling Authority i.e. the Department of Telecom in the Ministry of Communications & IT of Govt. of India.

13. Heard Mr A. Das Gupta, learned Counsel appearing for the Applicant, Mr G. Baishya, learned Sr. Standing Counsel for Govt. of India and Mr. B.C. Pathak, learned Counsel for BSNL and Mr. B.S. Basumatary, learned Counsel for Task Force of BSNL [[to whom copies of this O.A. has already been supplied] and also perused the materials placed on record.

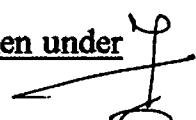
14. It is submitted by the advocate for the Applicant that [a] when the DoT/GoI took the responsibility of bearing the Course-fee/domestic component [a sum of Rs.2,50,000/-] of Post-Graduate Programme in Management [Bangalore] during 2008-10 in respect of 4 Officers of DoT/GoI [in deemed deputation in

BSNL] under their Office Memo dated 24.04.2008 and [b] when the Govt. of India [in DoPT/MoPPGP] drew the Policy dated 20.02.2009 to sponsor Officers for PG Programme for Public Management & Policy during 2009-10 in IIM/Ahmedabad at the cost [of the domestic component of the Programme i.e. Rs.2,50,000/-] to be borne by the Cadre Controlling Authority and [c] since the Govt. of India [DoT of Mo&IT] is the Cadre Controlling authority of the Applicant [and other ITS Officers in deemed deputation in BSNL/MTNL], there should not be any quarrel between the DoT in one hand and BSNL/MTNL on the other for release of domestic component of the Programme in respect of Officers like the Applicant. He submitted that since the funds of DoPT, DoT & BSNL/MTNL are all out of the coffer of the Govt. of India/approved budget of Govt. of India, there should not be quarrel as who would bear the cost of the training, as that is only a clerical work of book adjustment. He brands the action of the DoT [and the Respondent Nos.1 to 7 of this case] to be highly discriminatory; because the Officer of DoT, who was not on deemed deputation, has got clearance to go for the PG Programme in question[with cost from DoT] and other officers of DoT [like the Applicant] who are on deemed deputation to BSNL/MTNL are being made shuttlecock between DoT & BSNL for want of cost of the PG Programme in question. It is being argued that discrimination is being caused among the officers of DoT in the matter of deputing them to PG Programme in question; especially when they [officers like the Applicant] had no choice left in working under BSNL/MTNL on deemed deputation.

15. Mr G. Baishya, Mr.B.C. Pathak and Mr. B.S.Basumatary, representing the Govt. of India and BSNL respectively are not in a position to give a clear picture of the matter. However, they have stated that without waiting for the resolution of the inter Departmental/Organisation issues [as to who, among DoT and BSNL, shall bear the cost of the Training Programme] the Applicant has rushed to this Tribunal prematurely.

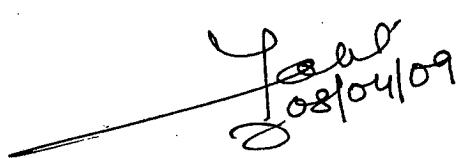
16. To this, Mr. Das Gupta, learned Counsel appearing for the Applicant, submitted that, without any breathing time in hand, the Applicant had to approach this Tribunal without any waste of time.

17. In the above premises, this matter is remitted to the authorities of the Applicant ^{i.e.} GoI & in BSNL [i.e. Respondent Nos.1 to 7]; who should expeditiously decide the matter relating to release of Rs.2,50,000/- in favour of IIM/Ahmedabad [in respect of the Applicant] in terms of their action taken under



Office Memo dated 24.04.2008 of DoT and promise held out under DoPT Circular dated 20.02.2009 and, pending the said decision, they should do well and relieve the Applicant immediately so that he can report at IIM/Ahmedabad in order to participate in the "PG Programme in Public Management and Policy 2009-10" well before 12.04.2009.

18. With the above observations and directions, this case stands disposed of.
19. Send copies of this order [along with the copies of the Original Application] to the Respondents [except the Respondent No.7.] by Speed Post and to the Respondent No.7 by Special Messenger at the cost of the Applicant, to be deposited today. Free copies of this order be handed over to the Applicant and the Advocates appearing for both parties. Applicant shall remain free to transmit this order to all the Respondents by Tele-Fax; so that orders can be passed expeditiously to relieve him to join the PG Programme in question in time/12.04.2009.


[Manoranjan Mohanty]
Vice-Chairman

cm



DISPUR SD <781005>
SP-POD ES 507052037IN
Counter No:1,OP-Code:RAM
To:M.D,ESNL
New Delhi, PIN:110001
From:CAT , GHY5
Wt:320grams,
PS:90.00, , 09/04/2009 , 13:12
Taxes:Rs.9.89<<Have a nice day>>

भारतीय डाक

DISPUR SD <781005>
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Counter No:1,OP-Code:RAM
To:SECY,COMM
New Delhi, PIN:110001
From:CAT , GHY5
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PS:90.00, , 09/04/2009 , 13:12
Taxes:Rs.9.89<<Have a nice day>>

भारतीय डाक

DISPUR SD <781005>
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To:MEMBER,COMM
New Delhi, PIN:110001
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PS:90.00, , 09/04/2009 , 13:13
Taxes:Rs.9.89<<Have a nice day>>

भारतीय डाक

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To:MEMBER,TELECOM
New Delhi, PIN:110001
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PS:90.00, , 09/04/2009 , 13:13
Taxes:Rs.9.89<<Have a nice day>>

भारतीय डाक

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Taxes:Rs.9.89<<Have a nice day>>

भारतीय डाक

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Taxes:Rs.9.89<<Have a nice day>>

भारतीय डाक

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Counter No:1,OP-Code:RAM
To:CHARMAN,PPG-FTP
Ahmedabad
From:CAT , GHY5
Wt:320grams,
PS:90.00, , 09/04/2009 , 13:14
Taxes:Rs.9.89<<Have a nice day>>

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06 APR 2009

गुवाहाटी न्यायपाठी
Guwahati Bench

DISTRICT : KAMRUP

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI
BENCH AT GUWAHATI

O.A. NO.

67 OF 2009

BETWEEN-

SHRI NEERAJ NARUKA,

.....APPLICANT

AND

THE UNION OF INDIA & ORS.

.....RESPONDENTS

:SYNOPSIS:

The applicant belongs to ITS cadre and working as DGM, N.E. Task Force, BSNL Guwahati. He is duly selected by IIM, Ahmedabad to be sponsored by his Cadre Controlling Authority to undergo one year Post Graduate Programme in Public Management and Policy as envisaged by the Policy decision of the Govt. of India. However, the stand taken by the Cadre Controlling Authority of the applicant now not to bear expenditure towards domestic component/ course fee of Rs. 2,50,000.00 has created hurdle and made the fate of the applicant hazy in respect of joining the aforesaid PG Programme. The joining date is now under extension upto 12th April, 2009. Interestingly the Cadre Controlling Authority i.e. the Department of Telecommunications sponsored 4 officers of the ITS Cadre working at the disposal of BSNL last year to participate in the aforesaid PG Programme at IIM, Bangalore commenced from July, 2008. In the circumstances the action of the Cadre Controlling Authority is violative of Fundamental Rights of the applicant guaranteed under Article 14 and 16 of the Constitution of India, natural justice and Policy decision of the Govt. of India. Moreover, the same is totally against the principle of justice, equity and administrative fair play. Hence this application has been filed for redressal of his grievances.

Filed by :

Sophia Wary
Advocate

Received copy
for U.D.I.
Mrinal Kumar Das
Adv. Ch. G. C.
for G. Baidya
Adv. C. C. Das
for Sonbeni Bhattacharjee
Counsel
for B.S.N.L. (Tele. Force)
for B.S. Basumatary
6/4/09

06 APR 2009

गुवाहाटी न्यायपीठ
Guwahati Bench

DISTRICT : KAMRUP

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI
BENCH AT GUWAHATI

O.A. NO.

OF 2009

-BETWEEN-

SHRI NEERAJ NARUKA,

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| 1. | 18/07/07 | Order showing the applicant being promoted as Junior Administrative Grade of ITS Group-A alongwith other ITS officers as contained in Memo No.314-19/2007-STG-111. | A1 | 22-27 |
| 2. | 24/04/08 | Sanction of Telecom Commission for deputation of BSNL Officers in the Post Graduate Progarmme in Public Policy and Management during 2008-10 at IIM, Bangalore commenced from 1 st June, 2008. | A8 | 48-49 |

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(2)

गुवाहाटी न्यायपोठ
Guwahati Bench

3. 4/2/09 Chairperson, Admissions A3 37
Committee, PGP-PMP, IIMA vide
Memo No.PGP-PMP/PL : 09-
10/SP/8285 intimated to this
applicant his selection for admission
to the said post Graduate
Programme.

4. 20/2/09 Govt. of India, Ministry of Personnel,
Public Grievances and Pensions,
Department of Personnel and
Training (Training Division) took a
policy Decision for sponsoring a one
year post graduate programme in
Public Management and policy of
IIM, Ahmedabad, vide Memo no. L-
11012/02/2009-LTT.

5. 17/03/09 Govt. of India, Ministry of Personnel,
Public Grievances and Pensions,
Department of Personnel and
Training (Training Division)
addressed a letter being Memo No.
L-11012/02/2009-LTT to the
Director (Training), Department of
Telecommunications, Ministry of
Communications & IT to intimate

06 APR 2009

(3)

गुवाहाटी न्यायपीठ
Guwahati Bench

selection of as many as 9 officers and requested to forward clearance of domestic component/course fee, etc. by the Cadre controlling authority.

6. 30/03/09 The Assistant General Manager (Trg) A5 40
Bharat Sanchar Nigam Ltd. Bharan Sanchar Bhawan vide letter No.7-35/2006-Trg recommended sponsorship alongwith another officers for approval of cadre controlling authority (DoT) for admission in 3rd PGP-PMP, 2009-10 at IIM, Ahmedabad.

7. 30/31-3-09 Cadre controlling authority of the A6 41
Junior Administrative Group of ITS Group 'A' i.e. DoT has addressed a letter to the join Secretary (Training), DoPT, Training Division Block 4, Old JNU Campus, New Delhi intimate the clearance of sponsorship of similarly situated ITS officer vide Memo No. 20-7-200 /- IR

06 APR 2009

गुवाहाटी न्यायपीठ
Guwahati Bench

(4)

8. 1/4/09 Letter addressed to the Chairman - A7 42
cum- Managing Director,
BSNL/MTNL, New Delhi by the DoT
vide Memo no.20-7-/2007-IR (Pt)
requesting BSNL & MTNL to arrange
payment towards the domestic
component/course fee, etc.

9. 1/4/09 Communication made by the A9 45
Manager, PGP-PMP, IIM,
Ahmedabad that joining date has
been extended upto 12/4/2009

10. 1/4/09 Representation submitted by the A10 46-47
applicant to the cadre controlling
authority to clear his sponsorship
facilitating his joining the aforesaid
PGP-PMP, IIM, Ahmedabad.

11. 3/4/09 Order passed by the Hon'ble Central A11 48
Administrative Tribunal, Bangalore
Bench, Bangalore in O.A.
No.155/2009 filed by one Shri
Rajesh Kumar Verma, DGM, BSNL,
to relieve the applicant to join Post
Graduate Programme in Public
Management and Policy (PGM-PMP)
for the batch commencing from
5/4/2009.

Filed by :

Joyshree Wang
Advocate

06 APR 2009

गुवाहाटी न्यायपीठ
Guwahati Bench

**DISTRICT : KAMRUP
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI
BENCH AT GUWAHATI**

O.A. NO. OF 2009

-BETWEEN-

**SHRI NEERAJ NARUKA,
.....APPLICANT**
AND
**THE UNION OF INDIA & ORS.
.....RESPONDENTS**

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| 14. | VAKALATNAMA | |

FOR USE IN THE TRIBUNAL OFFICE :

Date of Filing :

Registration No. :

Signature :

Filed by

Jyotshee Wangi
Advocate

06 APR 2009

गुवाहाटी न्यायपीठ
Guwahati Bench

DISTRICT: KAMRUP

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI
BENCH AT GUWAHATI

O.A. NO.

67

OF 2009

Filed by
Neeraj Naruka
Through
Advocate

-BETWEEN-

Shri Neeraj Naruka,

S/o Late M.S. Naruka,

Working as Deputy General Manager,

N.E. Task Force, BSNL,

Panbazar, Guwahati,

Resident of V/202 BSNL Quarters,

Opp. Don Bosco School,

Panbazar, Guwahati,

Dist : Kamrup, Assam, Pin - 781001

.....APPLICANT

AND

1. THE UNION OF INDIA

represented by the Secretary to the
Govt. of India, Ministry of Communi-
cations & Information Technology,

Department of Telecommunications,
Sanchar Bhavan, 20, Ashoka Road,
New Delhi, Pin - 110001.

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2. The Member (Services)

Telecom Commission,

Ministry of Communications &

Information Technology,

Department of Telecommunications,

Sanchar Bhavan, 20, Ashoka Road,

New Delhi, Pin - 110001.

3. The Member (Finance) Telecom Commission,

Ministry of Communications &

Information Technology,

Department of Telecommunications,

Sanchar Bhavan, 20, Ashoka Road,

New Delhi, Pin - 110001

4. The Director (IR-1), Govt. of India,

Ministry of Communications &

Information Technology,

Department of Telecommunications,

513, Sanchar Bhavan, 20, Ashoka Road,

New Delhi, Pin - 110001.

5. The Secretary to the Govt. of India,

Ministry of Personnel, Public Grievances

and Pensions, Department of Personnel

and Training(Training Division), Block-

4, 3rd floor, Old JNU Campus, New

Delhi, Pin - 110067.

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6. The Chairman-cum-Managing Director,
Bharat Sanchar Nigam Ltd., Bharat
Sanchar Bhavan, H.C. Mathur Lane,
Janpath, New Delhi, Pin - 110001.

7. The Chief General Manager, N.E. Task
Force, BSNL, Dr. N.N. Barman Complex,
Panbazar, Guwahati, Dist : Kamrup,
Assam, Pin - 781001.

8. The Chairperson, PGP - PMP, Indian
Institute of Management, Vastrapur,
Ahmedabad, Pin - 380015.

.....**RESPONDENTS**

**APPLICATION UNDER SECTION 19 OF THE
ADMINISTRATIVE TRIBUNALS ACT, 1985**

DETAILS OF APPLICATION :

1. **PARTICULARS OF THE ORDER AGAINST WHICH THE**

APPLICATION IS MADE :

This application is made against the double standard decision of the Department of Telecommunications contained in Memo No.20-7/2007- IR(pt)dated 01.04.2009 (ANNEXURE-A7) and in Memo No.20-7/200/- IR dated 30/31.03.2009 (ANNEXURE-A6) in respect of sponsoring officers belonging to ITS cadre in 3rd Post Graduate Programme in Public Management and Policy (PGP-PMP)

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2009-10 at Indian Institute of Management, Ahmedabad in violation of Policy decision of the Govt. of India circulated vide Memo No.L-11012/02/2009- LTT dated 20.02.2009 (ANNEXURE-A2) and also incompatible to earlier decision contained in Memo No.20-1/2007-IR dated 24.04.2008 (ANNEXURE-A8) with a prayer to issue direction to the Respondents to sponsor the applicant in 3rd Post Graduate Programme in Public Management and Policy, 2009-10 at IIM, Ahmedabad in accordance with the policy decision of Govt. of India contained in the aforesaid Memo dated 20-02-2009 (ANNEXURE-A2) and also on the basis of practice established by the Cadre Controlling Authority as reflected in O.M. dated 24-04-2008 (ANNEXURE-A8).

2. JURISDICTION :

The applicant declares that the subject matter of the order against which he wants redressal is within the jurisdiction of this Hon'ble Tribunal.

3 LIMITATION :

The applicant further declares that the application is within the limitation period prescribed in Section 21 of the Administrative Tribunal Act, 1985.

4 FACTS OF THE CASE :

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4.1 That the humble applicant is a citizen of India and has been serving in the cadre of Junior Administrative Grade of ITS Group 'A' holding the post of Deputy General Manager (DGM) under the control of Chief General Manager (CGM), N.E. Task Force, Bharat Sanchar Nigam Limited (BSNL) at Guwahati and he resides V/202 BSNL Qtrs, opp. Don Bosco School, Panbazar, Guwahati in the district - Kamrup, Assam as such he is entitled to all rights and privileges guaranteed under the Constitution of India and the laws framed thereunder.

4.2 That the humble applicant did his B.E. (Electronics and Communications) from Engineering College, Kota, Rajasthan in 1994. He did M.Tech (VLSI) from IIT, Delhi in 1997 under the sponsorship of Philips Semiconductors.

4.3 That the humble applicant respectfully states that he appeared in All India Engineering Services in 1996 conducted by the Union Public Service Commission and secured 20th All India Rank and opted for ITS. Accordingly he joined the ITS on 18.05.1998. At present he has been serving in the Junior Administrative Grade of ITS Group 'A' since July, 2007 holding the post of DGM, N.E. Task Force, BSNL at Guwahati under the control of CGM, N.E. Task Force, Guwahati. To substantiate his present position a copy of the order

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for his promotion alongwith other ITS officers as contained in Memo No.314-19/2007- STG-III dated 18-07-2007 is referred to.

A Photostat true copy of the aforesaid order dated 18/07/2007 is annexed herewith and marked as ANNEXURE-A1 hereto.

4.4 That the petitioner respectfully states that the Govt. of India in the Ministry of Personnel, Public Grievances and Pensions, Department of Personnel and Training (Training Division) took a policy decision for sponsoring a one year Post Graduate Programme in Public Management and Policy at Indian Institute of Management, Ahmedabad. Accordingly two programmes in the series have already completed. The third programme was scheduled to commence from 1st April,2009 and now extended to 12th April,2009. The details of the said policy decision was duly circulated to Chief Secretaries to all State Governments and UTS, Secretaries (All Ministers / Departments- Govt. of India) DG/Directors of State ATIs vide Memo No.L-11012/02/2009-LTT dated 20-02-2009.

A true Photostat copy of the aforesaid Memo dated 20-02-2009

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is annexed herewith and marked as
ANNEXURE-A2 hereto.

Be it stated that in para-5 of the aforesaid Memorandum the concerned authorities of the Union of India, Union Territories of India and all State Governments were requested to make wide circulation of the aforesaid policy decision and to encourage as many officers as possible to apply for admission to the aforesaid Post Graduate Programme. Paragraph 6 provides for course fee which runs thus—

“ 6. Course fees : The course fees will be paid as under—

- (a) DoPT will meet the entire cost of international component for all participants. They would be entitled to allowances for boarding and lodging as applicable for short duration foreign training programmes under the scheme of Domestic funding of Foreign Training.
- (b) The cost of domestic component of the programme @ Rs.2,50,000 per participant will be met by the respective cadre controlling sponsoring authority of the participant. In the case of IAS officers, the DoPT being the Cadre authority of IAS will meet the cost domestic component of the programme.

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(c) For the international component, DoPT would pay an agreed amount to IIMA, towards the fees payable to the collaborating institute and also meet expenditure on travel, per diem and boarding and lodging in respect of the candidates sponsored by DoPT. Details regarding the rates of per diem allowances etc are given in the terms and conditions annexed.

Paragraph 7 of the aforesaid Memorandum provides for meeting the cost of pay and allowances, traveling allowances from the place of posting of the nominated officer to Ahmedabad and back etc which can be produced as follows :

“ 7. The sponsoring organization, namely the organization where the officer is currently posted will have to meet the cost of-

- (a) pay and allowances during the training period,
- (b) travel from place of posting to Ahmedabad and back,
- (c) a one time ad-hoc allowance of Rs.1500/- for stationary, and
- (d) cost of residential accommodation to be provided by IIMA during the training period.”

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Paragraphs 8 and 9 of the said Memorandum provides for procedures for sending application which run thus

“ 8. Nominations of suitable officers, in the prescribed proforma downloaded from the website of IIM, Ahmedabad (www.iimahd.ernet.in) can be sent to this Department through the appropriate cadre controlling authority of Government of India alongwith additional information in Proforma-A (enclosed with this circular), so as to reach us on or before 10th March,2009. Nominations received after this date will not be considered. A copy of the application may also be sent to Prof. Sebastian Morris, Chairperson, PGP-PMP, IIM, Ahmedabad. In order to save time, officers may send an advance copy of the application directly to this Department. However, their selection will not be confirmed without their formal applications being duly recommended by their cadre controlling authorities.

9. It may be brought to the notice of those officers who had earlier applied as per the advertisement of IIMA and were selected in the interview, to route their applications to DoP&T through their cadre controlling authorities for scrutiny. However, the applicants who were not selected in the interview of IIMA need not apply.

.....
Sd/ (Ajay Sawhney)

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Joint Secretary (Trg)."

4.5 Training), That the applicant respectfully states that in response to the aforesaid Memorandum and having fulfilled eligibility conditions the applicant had duly applied for obtaining admission in the said PGP-PMP programme at IIM, Ahmedabad through his cadre controlling authority. In course of time he was allowed to take part both in written test as well as viva voce conducted by IIM, Ahmedabad on the basis of his application and he got through the said tests. Accordingly he was duly selected for admission to the said post graduate programme. His selection was intimated to him by the Chairperson, Admissions Committee, PGP-PMP, IIMA vide Memo No.PGP-PMP/PL : 09-10/SP/8285 dated 04.02.2009.

A Photostat true copy of the aforesaid intimation letter dated 04.02.2009 is annexed herewith and marked as ANNEXURE-A3 hereto.

4.6 That consequent upon the said selection the Under Secretary (Training), Govt. of India, Ministry of Personnel, Public Grievances and Pensions, Department of Personnel and Training (Training) had addressed a letter being Memo No.L-11012/02/2009-LTT dated 17.03.2009 to the

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Director (Training), Department of Telecommunications,
Ministry of Communications & IT to intimate that as
many as nine (9) officers have been selected by IIMA for
admission to the said programme and requested to
forward clearances in respect of domestic
component/course fee etc by the cadre controlling
authorities latest by 25th March, 2009.

A true photostat copy of the
aforesaid letter dated 17.03.2009 is
annexed herewith and marked as
ANNEXURE-A4 hereto.

.7 That the Assistant General Manager (Trg), Bharat Sanchar
Nigam Limited, Bharat Sanchar Bhavan vide letter No.7-
35/2006-Trg, dated recommended sponsorship of the
applicant alongwith another officer for approval of Cadre
Controlling Authority (DOT) for admission in 3rd PGP-PMP
2009-10 at IIM, Ahmedabad.

A copy of the aforesaid letter dated 30-
03-2009 is annexed herewith and marked
as ANNEXURE-A5 hereto.

.8 That the Cadre controlling authority of the Junior Administrative
Group of ITS Group 'A' i.e. DoT has addressed a letter to the Joint
Secretary (Training), DOPT, Training Division, Block4, old JNU

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Campus, New Delhi to intimate the clearance of sponsorship of similarly situated ITS officer Shri G.S. Reddy, ADG (TERM), Vijaywara vide Memo No. 20-7/2000-IR dated 30/31-03-2009.

A copy of the aforesaid letter dated 30/31-03-2009 is annexed herewith and marked as
ANNEXURE-A6 hereto.

4.9. That the applicant respectfully states that instead of clearing sponsorship of other seven (7) ITS Officers by the Cadre Controlling Authority, i.e. the DoT a letter has been addressed to the Chairman-cum- Managing Director, BSNL/MTNL, New Delhi by the DoT vide Memo No. 20-7/2007-IR (Pt) Dated 01.04.2009 requesting BSNL and MTNL to arrange payment towards the domestic payment/ course fee etc. in the BSNL and MTNL feel the necessity for deputing the above officers to undergo the PGP-PMP.

A true photocopy of the aforesaid letter dated 01.04.2009 is annexed herewith and marked as ANNEXURE-A7 hereto.

4.10. That the applicant respectfully states that such decision of the applicant's Cadre Controlling authority i.e. DOT is not only violative of the Govt. of India Policy decision continued in Memo dated 20-02-2009 (ANNEXURE- A2) but at the same time such decision in out and out observed an double standard in-as-much as the same i.e. DoT sponsored Authority of the

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applicant i.e. DoT sponsored the following officers of ITS cadre serving at the disposal of the BSNL.

- i) Shri M. Chandrasekhar, DGM, BSNL
- ii) Shri D.E. Ezha Bradhan, DGM, Bangalore,
- iii) Ms. Ritu Panda, BSNL, DGM, Bangalore,
- iv) Ms Alpana Sukla Rao, Principal, RTCC, Mysore, BSNL

To the Post Graduate Programmw in Public Policy and Management during 2008-10 at Indian Institute of Management, Bangalore commenced from 1st June, 2008 vide Memo No. 20-1/2007-IR Dated 24.04.2008. The paragraph 3 & 4 of the aforesaid Memo clearly spelt out the payment authorities of the domestic component (course fee) and pay & allowance etc. which run as follows:

“ 3. The following amounts are payable by DOT

- i) A sum of Rs. 2,50,000 towards domestic component (course fee) to IIM, Bangalore for each candidate.

The expenditure will be debitale to the Major Head 34510009101 Directorate-DICD28- Professional services.

4. The following amount are payable by BSNL

- a) All Pay & allowances during the course.
- b) A one time allowance of Rs. 1500/- for stationary etc.
- c) Cost of lodging facilities @ 6000/- per month per participant to be provided by the IIM, Bangalore during the programme.”

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A true Photostat copy of the aforesaid Memo dated 24.04.2008 is annexed herewith and marked as ANNEXURE A8 hereto.

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4.11 That the applicant respectfully states that being puzzled with the latest administrative jugglery the applicant alongwith other similarly situated persons requested the Chairperson, PGP-PMP,IIM< Ahmedabad to extend the stipulated date of commencement of the aforesaid programme to make endeavor to sort out the present stalemate. *John* vide communication dated 01.04.2009 the joining date has now been extended up to 12.04.2009.

A copy of the internet communication Dated 01.04.2009 is annexed herewith and marked is ANNEXURE-A9 hereto.

4.12 That the applicant respectfully states that in the meanwhile he has submitted as representation Dated 01.04.2009 in the Cadre Controlling Authority to clear this sponsorship facilitating his joining the aforesaid PGP-PMP at IIM, Ahmedabad in accordance with the aforesaid policy decision as intimated vide Memo Dated 20.02.2009 (ANNEXURE-A2)

A Photostat true copy of the aforesaid representation dated 01/04/2009 is annexed herewith and marked as ANNEXURE-A-10 hereto.

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4.13 That the applicant respectfully states that a similarly situated aggrieved person Shri Rajesh Kumar Verma, DGM, BSNL has already approached the Hon'ble Central Administrative Tribunal, Bangalore Bench, Bangalore by filing an Application being No. 155/2009. The Hon'ble Tribunal while issuing notices upon the Respondents as also pleased to direct the Respondents 1,2 and 3 as an interim measure to relieve the applicant to join Post Graduate Programme in Public Management and Policy (PGM-PMP) for the batch concerning from 05.04.2009 and it was observed that the issue of part of expenditure is subject to the outcome of the O.A. The matter for listing again on 17.04.2009.

A copy of the aforesaid order dated 03.04.2009 passed in OA No. 155/09 passed by the CAT, Bangalore Bench is annexed herewith and marked as

ANNEXURE-A-11 hereto.

5. GROUND FOR RELIEF

5.1. For that the view taken present by the Cadre Controlling Authority of the ITS Officers, namely DoT is totally discriminatory, bias arbitrary and illegal, thus it violates the fundamental rights of the applicant as guaranteed under Articles 14 and 16 of the Constitution of India.

5.2. For that the action on the part of the DoT being the Cadre Controlling Authority of ITS officers not to provide with the

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payment towards domestic component/ course fee to the applicant for undergoing Post Graduate Programme-in Public Management and Policy on the plea that the applicant has been serving under the BSNL under deemed deputation basis is down right violative of the policy decision of the Govt. of India as contained in Memo Dated 20.02.2009 (ANNEXURE-A2) and also totally in consistent practice followed by them as reflected in Memo dated 24.04.2008 (ANNEXURE-A8).

iii. For that the Respondents have once taken any policy decision can not be nullified the same at the personal whim without taking further policy decision to the effect. In the instant case the Respondents have nullified their own policy decision contained in Memo Dated 20.02.2009 by their subsequent action as reflected in the letter dated 30/31-03-2009 (ANNEXURE-A6) issued by the Respondent No. 4 and letter dated 01-04-2009 (ANNEXURE-A7) issued by the Respondent No. 4 without taking any further policy decision.

iv. For that once the Respondents have agreed and recommended the sponsorship of the applicant as per terms and conditions laid down by the policy decision contained in the Memo Dated 20-02-2009 (ANNEXURE-A2) to arrange payment towards the domestic component/ course fee for admission to PGP-PMP, at IIMA by the Cadre Controlling Authority i.e. Respondents No 1 to 4 back tracking at the final stage without any exigency of the situation and circumstances is out and out incompatible

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to the Rule of law as well as justice equity and administrative
fair play.

5.5. For that the stand taken by the Cadre Controlling Authority of the applicant, i.e. the Respondent No. 1 to 4 is not at all part of the financial austerity measure. Nor such stand is taken in the interest of any public service.

5.6. For that the action on the part of Respondent No. 1 to 4 smacks foul play at some quarter which is harmful to the interest of the applicant in particular and public in general.

5.7. For that the Respondents are not entitled to construe letter of the policy decision contained in Memo No. Dated 20-02-2009 (ANNEXURE-A2) biasedly and narrowly in the sweet will of any Respondent authority either to favor or disfavor anyone. Such construction must conform the spirit of the policy. In the instant case the construction has been done by the Respondent No.1 to 4 out right in conformity to the spirit of the said policy and purportedly object of the scheme is going to be defeated without cogent justification.

6. DETAILS OF REMEDIES EXHAUSTED

There is no remedy under any rule and this Hon'ble Tribunal is the only form for redressal of the grievances of the applicant. Moreover although exigency of the situation and circumstances warrants immediate disposal of the applicants representation dated 01.04.2009, but administrative redtapism has been the great hurdle now and by the time applicant's rights and

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interests in respect of admission to the aforesaid PGP-PMP at
IIM, Ahmedabad will certainly be shattered. In such
compulsion he is compelled to approach this Hon'ble Tribunal
at this stage or else he will suffer loss and damage -

**7. MATTERS NOT PREVIOUSLY FILED OR PENDING BEFORE
ANY OTHER COURT :**

The applicant declares that he has not filed any other case by
his name in any Tribunal/Court or any other forum against the
action and inaction of the Respondents as impugned herein.

8. RELIEFS SOUGHT FOR :

In the facts and circumstances of the case the applicant most
respectfully prays the Hon'ble Tribunal for the following reliefs:

8.1. That the Respondents may be directed to act according to the
letter and spirit of their policy decision contained in Memo No.
L-11012/02/2009-LTT Dated 20-02-2009 (ANNEXURE-A2)
and to take similar decision like that contained in Memo
No.20-1/2007-IR Dated 24-04-2008 (ANNEXURE-A8)
rendering identical and same benefit to the applicant in respect
of sponsoring him for 3rd Post Graduate programme in Public
Management and Policy 2009-10 at Indian Institute of
Management Ahmedagad.

8.2. That the Hon'ble Tribunal may be pleased to declare the Memo
No.20-7/2007-IR (Pt) dated 01-04-2009 (Annexure-A7) as non
est vis-à-vis the Govt. of India Policy decision circulated vide
Memo no. L-11012/02/2009-LTT dated 20-02-2009

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(Annexure-A2) and Memo No.20-1/2007-IR dated 24-04-2008

(Annexure-A8)

iii. That the Respondents may be directed to apply same yard stick in the case of applicant and accordingly to render same benefit to the applicant like that of the similarly situated persons named in the Memo No.20-7/2007/IR dated 30/31-03-2009

(Annexure-A6) as well as Memo No.20-1/2007-IR dated 24-04-2008 (Annexure-A8)

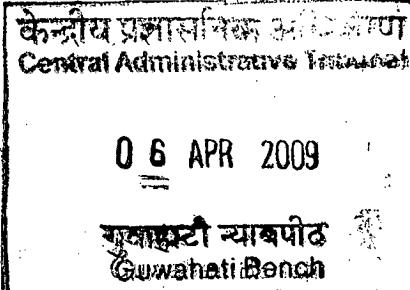
iv. That the Hon'ble Tribunal may graciously be pleased to grant any other appropriate relief or relief's as deem fit and proper in the interest of justice, equity and fair play.

9. INTERIM RELIEF :

i. In the interim pending disposal of this Original Application the Hon'ble Tribunal may be pleased to direct the Respondent No.1, 2, 3, 4, 6 and 7 to give provisional clearance to the applicant for sponsoring him facilitating him to join the third post graduate programme in Public Management and Policy, 2009-10 at IIM, Ahmedabad on or before 12th April, 2009, however, final clearance subject to outcome of the instant O.A. taking into account of exigency of the situation and circumstances.

10. This application has been filed through advocate.

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11. PARTICULARS OF POSTAL ORDER :

- i. IPO NO.: 396 405282
- ii. DATE : 6. 4. 2009.
- iii. PAYMENT AT GUWAHATI

12. LIST OF ENCLOSURES:

As stated in the "INDEX"

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केन्द्रीय प्रशासनिक अदालत
Central Administrative Tribunal

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Guwahati Bench

VERIFICATION

I, Shri Neeraj Naruka, S/o Late M.S. Naruka, presently Working as Deputy General Manager, N.E. Task Force, BSNL, Panbazar, Guwahati, at the disposal of C.M.D. BSNL Bharat Sanchar Bhawa, Janapath, New Delhi-110001 and Resident of V/202 BSNL Quarters, Opp. Don Bosco School, Panbazar, Guwahati, Dist : Kamrup, Assam; do hereby solemnly verify the contents of paragraph.....4-12..... are true to the best of my knowledge and belief and paragraphs are true to my belief made on legal advice and that I have not suppressed any material facts.

And I set my hand in this verification this the 6th day of April, 2009 at Guwahati.

(NEERAJ NARUKA)

Neeraj Naruka
DECLARANT

No.314-19/2007-STG-III
 Government of India
 Ministry of Communications & IT
 Department of Telecommunications
 Sanchar Bhawan, 20, Ashoka Road, New Delhi - 1
 (STG-III Section)

ANNEXURE-AI.

Dated: July 18, 2007.

ORDER

Subject :- Promotion to the Junior Administrative Grade of ITS Group 'A'.

The President is pleased to promote the following officers of Senior Time Scale of ITS Group 'A' to JAG of ITS Group-A in the pay scale of Rs.12,000-16,500 on purely temporary and ad hoc basis for a period of one year or till their promotion on regular basis, whichever is earlier. Officers on promotion are posted as under :-

| SI No. | Staff No. | NAME (S/Shri/Ms.) | PRESENT POSTING | POSTING ON PROMOTION | Remarks |
|--------|-----------|--------------------------|-----------------|----------------------|---------|
| 1 | 20733 | SANDEEP KUMAR | DoT HQ | TEC | |
| 2 | 20734 | MANISH KUMAR AGARWAL | BSNL | BSNL | |
| 3 | 20738 | RAJIV KUMAR GOYAL | BSNL | BSNL | |
| 4 | 20739 | SUBHASH CHANDER | BSNL | BSNL | |
| 5 | 20740 | D.M. BHASKAR | BSNL | BSNL | |
| 6 | 20741 | NEETESH KUMAR SRIVASTAVA | BSNL | BSNL | |
| 7 | 20742 | VANDANA SETHI | MTNL | MTNL | |
| 8 | 20744 | JAYAN KUMAR SAO | BSNL | BSNL | |
| 9 | 20746 | SUDHIR KUMAR RAI | BSNL | BSNL | |
| 10 | 20747 | JAIPAL SINGH TOMAR | BSNL | BSNL | |
| 11 | 20749 | NITISH SINHA | BSNL | BSNL | |
| 12 | 20750 | DEVENDRA DWIVEDI | BSNL | BSNL | |
| 13 | 20751 | SHALEEN AGRAWAL | BSNL | BSNL | |
| 14 | 20752 | RAKESH GOYAL | BSNL | BSNL | |
| 15 | 20755 | VIKAS AGARWAL | BSNL | BSNL | |
| 16 | 20756 | RAJESH KUMAR SINGH | BSNL | BSNL | |
| 17 | 20757 | NILAY SAHA | BSNL | BSNL | |
| 18 | 20759 | ANIL KUMAR GUPTA | BSNL | BSNL | |
| 19 | 20760 | RAJEEV GUPTA - II | BSNL | BSNL | |
| 20 | 20762 | PRASHANT PATI SINGH | BSNL | BSNL | |
| 21 | 20764 | SANJAY KUMAR GUPTA | BSNL | BSNL | |
| 22 | 20766 | SUNIL KUMAR SINGHAL | BSNL | BSNL | |
| 23 | 20767 | RAKESH S DESAI | BSNL | BSNL | |

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Guwahati Bench
 General Administrative Tribunal

Certified to be true Copy

Yogeshree Wary
 Advocate

Handwritten Signature

| SI No | Staff No | NAME (S/SHRI/Ms.) | PRESENT POSTING | POSTING ON PROMOTION | Remarks |
|-------|----------|-------------------------|-----------------|----------------------|-------------------------|
| 24 | 20769 | MAYANK KUMAR | BSNL | BSNL | |
| 25 | 20770 | PRACHISH KHANNA | BSNL | BSNL | |
| 26 | 20771 | VIVEK KHARE | BSNL | BSNL | |
| 27 | 20773 | ANSHUMAN GUPTA | BSNL | BSNL | |
| 28 | 20777 | AYESHA SIDDIQUI | BSNL | BSNL | |
| 29 | 20778 | VIPIN CHANDRA KAUSHIK | MTNL | MTNL | |
| 30 | 20779 | VIVEK DUA | BSNL | BSNL | |
| 31 | 20782 | PRAMOD KUMAR | MTNL | MTNL | |
| 32 | 20783 | RAJEEV KUMAR | BSNL | BSNL | |
| 33 | 20784 | UPKAR KUMAR KEDIA | VTM JH | VTM JH | |
| 34 | 20786 | NEELESH KUMAR VERMA | BSNL | BSNL | Vice Shri Arbind Prasad |
| 35 | 20787 | RAJESH KUMAR VERMA | BSNL | BSNL | |
| 36 | 20788 | BHARAT RATTAN | BSNL | BSNL | |
| 37 | 20789 | SUDDHARTHA SAHOO | BSNL | BSNL | |
| 38 | 20790 | ANIL KUMAR GEHLOT | BSNL | BSNL | |
| 39 | 20792 | VIVEK JAISWAL | BSNL | BSNL | |
| 40 | 20793 | R PAVANA MURTHY | BSNL | BSNL | |
| 41 | 20794 | AMIN AHMED TAZIR | BSNL | BSNL | |
| 42 | 20795 | DEVENDRA SINGH KACHWAHA | BSNL | BSNL | |
| 43 | 20796 | DHARMENDRA YADAV | BSNL | BSNL | |
| 44 | 20800 | PAWAN KUMAR KHATRI | BSNL | BSNL | |
| 45 | 20801 | SURYA PRAKASH | BSNL | BSNL | |
| 46 | 20802 | TEJPAL SINGH | BSNL | BSNL | |
| 47 | 20803 | PRABHANSH YADAV | BSNL | BSNL | |
| 48 | 20804 | MANOJ KUMAR SONI | BSNL | BSNL | |
| 49 | 20806 | VIJAY KUMAR ROY | BSNL | BSNL | |
| 50 | 20807 | SUNIL GAUTAM | BSNL | TEC | |
| 51 | 20808 | V SRIDHAR | BSNL | BSNL | |
| 52 | 20809 | O SRINIVASA RAO | BSNL | BSNL | |
| 53 | 20810 | KULDEEP KUMAR SINGH | BSNL | BSNL | |
| 54 | 20811 | MUKESH LAL | MTNL | MTNL | |
| 55 | 20812 | SANJAY PADMANE | MTNL | VTM, Pune | Vice Shri J.N.Thorat |
| 56 | 20813 | M ABHISHEK | BSNL | BSNL | |
| 57 | 20814 | VINOD KUMAR | VTM UP(E) | VTM UP(E) | Vice Shri C.Singhal |

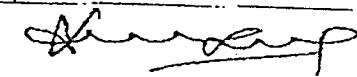
केन्द्रीय प्रशासनिक संस्थान
Central Administrative Services Institute
Guwahati Board

06 APR 2009

Guwahati Board

Kumar

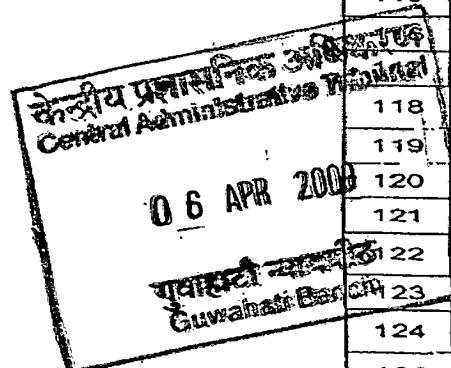
| SI No | Staff No | NAME (S/SHR/MS.) | PRESENT POSTING | POSTING ON PROMOTION | Remarks |
|-------|----------|-----------------------|-----------------|-----------------------|---|
| 58 | 20815 | SANDEEP BHAVSAGAR | MTNL | VTM, Mumbai | Vice Shri Devesh Kumar DGM, MTNL under transfer to VTM, Mumbai. |
| 59 | 20816 | YOGESH KUMAR | BSNL | BSNL | |
| 60 | 20817 | SHIV RATTAN | BSNL | BSNL | |
| 61 | 20818 | G RAJA RAM MOHAN | BSNL | BSNL | |
| 62 | 20819 | ANIL BHATIA | BSNL | BSNL | |
| 63 | 20820 | UMESH KUMAR KHICHI | BSNL | BSNL | |
| 64 | 20821 | ARUP DAS | VTM WB | VTM, WB | |
| 65 | 20822 | SANDEEP KUMAR KESHKAR | MTNL | MTNL | |
| 66 | 20823 | HARI PRASAD MEENA | BSNL | BSNL | |
| 67 | 20824 | NAKTA RAM | BSNL | BSNL | |
| 68 | 20826 | JAYANT RAJ DEEN | BSNL | BSNL | |
| 69 | 20827 | GYAN CHAND MEENA | BSNL | BSNL | |
| 70 | 20828 | OMEGA R MARAK | BSNL | BSNL | |
| 71 | 20830 | BHARAT LAL MEENA | BSNL | BSNL | |
| 72 | 20831 | VIJAY PRAKASH | BSNL | BSNL | |
| 73 | 20832 | SUMIT MISHRA | BSNL | BSNL | |
| 74 | 20835 | JITENDRA KUMAR | BSNL | BSNL | |
| 75 | 20837 | NIDHI MATHUR | BSNL | BSNL | |
| 76 | 20838 | VISHAL VIKRAM | BSNL | BSNL | |
| 77 | 20840 | NEERAJ NARUKA | VTM RAJ | BSNL | |
| 78 | 20841 | Y SREENIVASA RAO | BSNL | BSNL | |
| 79 | 20842 | SANJAY GHOSH | BSNL | BSNL | |
| 80 | 20843 | RAKESH SHRIVASTAVA | BSNL | BSNL | |
| 81 | 20844 | RAVINDRA SINGH | BSNL | BSNL | |
| 82 | 20846 | SUBODH SAXENA | DoT HQ | Director (DS-II), DoT | Vice Shri Jayant Kumar transferred. |
| 83 | 20847 | RAJIV KUMAR | VTM HR | VTM HR | Vice Shri M.R.Sukumar |
| 84 | 20848 | SUSHIL KABRA | BSNL | BSNL | |
| 85 | 20849 | RAJEEV KUSHWAH | BSNL | BSNL | |
| 86 | 20850 | ANIL KUMAR - I | BSNL | BSNL | |
| 87 | 20851 | TRILOK CHAND GUPTA | BSNL | BSNL | |
| 88 | 20852 | ASHUTOSH GUPTA | BSNL | BSNL | |
| 89 | 20853 | SHARATCHANDRA TIWARI | BSNL | BSNL | |
| 90 | 20854 | SURESH KUMAR | BSNL | BSNL | |
| 91 | 20855 | DEEPIKA POKHARNA | BSNL | BSNL | |



06 APR 2009
Central Administrative Training Institute
Guwahati Branch

| SI No | Staff No | NAME (S/Shri/Ms.) | PRESENT POSTING | POSTING ON PROMOTION | Remarks |
|-------|----------|------------------------|-----------------|----------------------|------------------|
| 92 | 20857 | PREM CHAND SHARMA | BSNL | BSNL | |
| 93 | 20858 | AJAI CHANDRA | BSNL | BSNL | |
| 94 | 20859 | RITESH KAVDIA | BSNL | BSNL | |
| 95 | 20860 | HEMANT RATHWE | BSNL | BSNL | |
| 96 | 20861 | MEHUL R JOSHI | BSNL | BSNL | |
| 97 | 20862 | KAUSHAL KUMAR | BSNL | BSNL | |
| 98 | 20863 | RITU PANDE | BSNL | BSNL | |
| 99 | 20864 | ARVIND KUMAR TRIPATHI | BSNL | BSNL | |
| 100 | 20866 | BHAVANI SINGH YADAV | BSNL | BSNL | |
| 101 | 20867 | VIJAY AGARWAL | BSNL | BSNL | |
| 102 | 20868 | SANJAY GUPTA | BSNL | BSNL | |
| 103 | 20869 | SUNIL RATHI | MTNL | MTNL | |
| 104 | 20870 | RANJIT KUMAR SAHOO | BSNL | BSNL | |
| 105 | 20871 | YASHWANT KUMAR | BSNL | BSNL | |
| 106 | 20872 | MASHARIB GUL | BSNL | BSNL | |
| 107 | 20874 | JAI PRAKASH GARG | BSNL | BSNL | |
| 108 | 20875 | MAHESH KUMAR | BSNL | BSNL | |
| 109 | 20876 | Ms. SUDIPTA ACHARJEE | BSNL | VTM ASSAM | Vice Shri N.Pegu |
| 110 | 20877 | SHUCHI SRIVASTAVA | BSNL | BSNL | |
| 111 | 20878 | AMIT KUMAR SRIVASTAVA | BSNL | BSNL | |
| 112 | 20879 | M THULASI RAJASEKHAR | BSNL | BSNL | |
| 113 | 20880 | SANTOSH KUMAR SINGH | BSNL | BSNL | |
| 114 | 20881 | RAHUL KUMAR SACHAN | BSNL | BSNL | |
| 115 | 20883 | MAHENDER SINGH YADAV | BSNL | BSNL | |
| 116 | 20885 | ASHISH VAISHYA | BSNL | BSNL | |
| 117 | 20886 | S RAJASEKHAR | BSNL | BSNL | |
| 118 | 20887 | BRIJENDRA KUMAR SINGH | BSNL | BSNL | |
| 119 | 20888 | ASHOK KUMAR | BSNL | BSNL | |
| 120 | 20890 | S ANAND KUMAR | BSNL | BSNL | |
| 121 | 20891 | ARUNG SIRAM | BSNL | BSNL | |
| 122 | 20892 | RAJENDRA KUMAR SONI | BSNL | BSNL | |
| 123 | 20893 | V VENKETASHWARLU | BSNL | BSNL | |
| 124 | 20894 | R BABU SRINIVASA KUMAR | BSNL | BSNL | |
| 125 | 20895 | GAURI SHANKAR SHARMA | BSNL | BSNL | |

Handwritten Signature



| SI No | Staff No | NAME (S/SHRI/Ms.) | PRESENT POSTING | POSTING ON PROMOTION | Remarks |
|-------|----------|------------------------|-----------------|----------------------|---------|
| 126 | 20896 | RAM SAJIWAN SINGH | BSNL | BSNL | |
| 127 | 20897 | P LOGANATHAN | BSNL | BSNL | |
| 128 | 20898 | MOHAN LAL HIRWAL | BSNL | BSNL | |
| 129 | 20899 | K V SURESH BABU | BSNL | BSNL | |
| 130 | 20900 | AMRENDRA KUMAR | BSNL | BSNL | |
| 131 | 20902 | SUBRAT KUMAR PRUSTY | BSNL | BSNL | |
| 132 | 20903 | YASHENDRA KUMAR BANSOD | BSNL | BSNL | |
| 133 | 20904 | POORAN CHAND | BSNL | BSNL | |
| 134 | 20905 | SURESH CHANRA RAJEEV | MTNL | MTNL | |
| 135 | 20907 | ANITA RAMDASS | BSNL | BSNL | |
| 136 | 20908 | PRABHU PRADUTT | BSNL | BSNL | |
| 137 | 20911 | ARVIND KUMAR CHAUDHARY | BSNL | BSNL | |
| 138 | 20912 | SANDEEP ARYA | BSNL | BSNL | |
| 139 | 20913 | RAJ KUMAR | BSNL | BSNL | |
| 140 | 20914 | NARENDRA KUMAR MEENA | BSNL | BSNL | |
| 141 | 20915 | RAVINDRA PRASAD | BSNL | BSNL | |
| 142 | 20916 | LAKHAN SINGH MEENA | BSNL | BSNL | |
| 143 | 20918 | MUKESH MEENA | BSNL | BSNL | |
| 144 | 20919 | RAMESH CHAND MEENA | BSNL | BSNL | |

The promotion will be effective from the date of assumption of the charge of the higher post.

केन्द्रीय प्रशासन दल के द्वारा
General Administration Department
Central Administration Department

06 APR 2009

जारी 24/4/23
Guwahati Bench

2. The above promotion orders are issued after obtaining the vigilance clearance from the Vigilance Branch, DOT HQ. However, in case it comes to the notice of the controlling authority that disciplinary case is pending or any punishment of stoppage of increment, etc. is in operation against any of the officer mentioned above or the officer(s) is/are on deputation, the officer(s) should not be promoted without obtaining the specific approval of this Department. Information in this regard may be brought to the notice of the Department forthwith.

3. The above promotion is purely on temporary and ad-hoc basis and the officer would have no claim for his seniority in JAG of ITS Group-A based on this promotion and will not confer any right for regular promotion.

4. The officers promoted above are directed to join their new assignment within forty days from the date of issue of the orders, failing which the promotion orders are liable to be cancelled.

Certified to be true Copy

Josephine Waly
Advocate

Kamal

/6/

5. The leave, if any requested by the officers, who are under transfer, should not be allowed. If any officer desires leave, he can apply for leave to the Head of Circle under whom he has been posted on promotion only after joining the new posting and the new CGM will sanction leave if it is considered justified in the normal course.

6. In addition to the above, the transfer & posting orders in respect of following officers of JAG of ITS Group 'A' are hereby issued with immediate effect and until further orders:-

| SL. No. | Name (S/Shri/Ms.) | Staff No. | Present place of Posting | Posting proposed now | Remarks |
|---------|-------------------|-----------|--------------------------|----------------------|---|
| 1. | P.S.Bhattacharjee | 8573 | VTM, WB | BSNL | |
| 2. | M.R.Sukumar | 20288 | VTM, HR | VTM, BG | Vice Shri Kaushik Mukherjee under transfer to VTM, Bangalore. |
| 3. | Jayant Kumar | 20110 | Dir(DS-II), DoT. | TEC | |

7. Charge reports may be furnished to all concerned.

8. Hindi version will follow.

(Amarjit Singh)
Under Secretary to the Govt. of India,

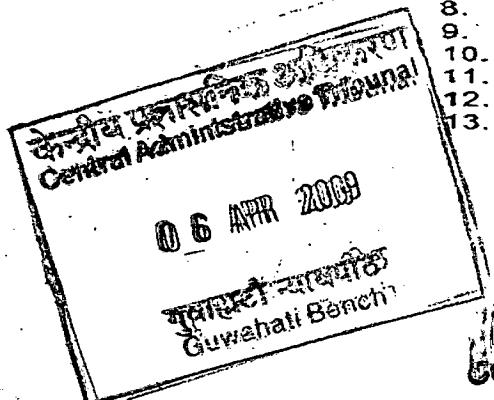
Tel.No.23036226.

Copy to:-

1. PS to MOS(C&IT)/Secretary(T).
2. Member(S)/(T), DoT.
3. Sr.DDG(Vigilance) / TEC.
4. CMD, MTNL BSNL..
5. Directors of the Board of BSNL
6. All heads of Telecom.Circles.
7. DDG(Estt.)/(Security)/(PG)/(SR)(DS), DoT / DDG(Pers.), BSNL(C.O.)
8. DDG(VTM) concerned.
9. Director(Staff)/(Estt.)/US(SGT), DoT.
10. Admin.I-IV/PB/Cash/Pension/Lib./G-I/II/PFP/PHP-I/II Sections, DoT
11. CS to Adviser (HRD), DoT.
12. Officer Concerned/CAO/DDO Concerned.
13. Order Bundle/Spare copy.

(Ramji Pandey)
Section Officer(STG-III).

Page 6 of 6



Jyoti Bhattacharjee
Certified to be true copy
Advocate

MOST IMMEDIATE

No. L-11012/02/2009-LTT

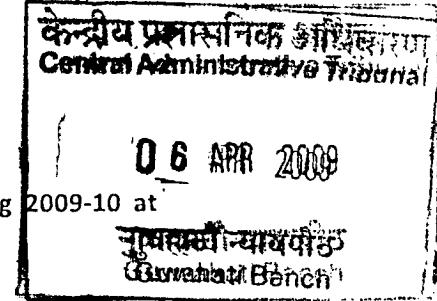
Ministry of Personnel, Public Grievances and Pensions
Department of Personnel and Training
(Training Division)

Block-4, 3rd Floor, Old JNU Campus,
New Delhi-110067
Dated 20th February, 2009

To.

- Chief Secretaries to all State Governments and UTs
- Secretaries (All Ministries / Departments-Government of India)
- DG/Directors of State ATIs

Subject: Third Post Graduate Programme in Public Management and Policy during 2009-10 at
Indian Institute of Management, Ahmedabad.



Madam/Sir,

The Department of Personnel and Training is sponsoring a One Year Post Graduate Programme in Public Management and Policy at Indian Institute of Management, Ahmedabad. Two programmes in the series have already been completed. The third programme is scheduled to commence from 1st April, 2009.

2. This has been designed as a high quality programme with a set of core courses as well as a range of electives. It includes an international module of about six weeks' duration at a University of international repute. The institution will be jointly decided by DoPT and IIMA.

3. This is a compulsory residential programme and IIMA will provide suitable accommodation. The cost of accommodation would be Rs. 6000/- per month and the accommodation would be suitable for married students (Studio apartment) consisting of a bathroom, living room and kitchen. It would be partially furnished to include an air conditioner, a refrigerator, essential furniture etc. Electricity charges would be extra.

4. The boarding services of the International Management Development Centre and Management Development Centre would be available to the participants on additional payment at rates applicable for these services, if they desire to avail of the same, during their stay at IIMA..

5. I enclose herewith particulars of the programme along with terms and conditions for officers admitted to the programme. I would request you to circulate the programme amongst your officers and encourage as many as possible to apply. The details of the programme are available on the website of the Ministry of Personnel, Public Grievances and Pensions (www.permis.nic.in) and Prof. Sebastian Morris, Chairperson, PGP-PMP, may be contacted for any clarification at (pgppmp@iimahd.ernet.in).

6. Course fees: The course fees will be paid as under:

(a) DoPT will meet the entire cost of international component for all participants. They would be entitled for allowances for boarding and lodging as applicable for short duration foreign training programmes under the scheme of Domestic Funding of Foreign Training.

Certified to be true copy
Josephine Wang
Advocate

केन्द्रीय प्रशासनिक अधिकारी बोर्ड
Central Administrative Tribunal

16 APR 2009

1 विधायिका बोर्ड
(Gujarat Bench)

(b) The cost of domestic component of the programme @ Rs. 2,50,000 per participant will be met by the respective cadre controlling/sponsoring authority of the participant. In case of IAS officers, the DoPT being the Cadre authority of IAS will meet the cost of domestic component of the programme.

(c) For the international component, DoPT would pay an agreed amount to IIMA, towards the fees payable to the collaborating institute and also meet expenditure on travel, per diem and boarding and lodging in respect of the candidates sponsored by DoPT. Details regarding the rates of per-diem allowances etc are given in the terms and conditions annexed.

7. The sponsoring organization, namely the organization where the officer is currently posted will have to meet the cost of (a) pay and allowances during the training period, (b) travel from place of posting to Ahmedabad and back, (c) a one time ad-hoc allowance of Rs.1500/- for stationery, and (d) cost of residential accommodation to be provided by IIMA during the training period.

8. Nominations of suitable officers. In the prescribed proforma downloadable from the website of IIM, Ahmedabad (www.iimahd.ernet.in) can be sent to this Department through the appropriate cadre controlling authority of Government of India along with additional information in Proforma-A (enclosed with this circular), so as to reach us on or before 10th March, 2009. Nominations received after this date will not be considered. A copy of the application may also be sent to Prof. Sebastian Morris, Chairperson, PGP-PMP, IIM, Ahmedabad. In order to save time, officers may send an advance copy of the application directly to this Department. However, their selection will not be confirmed without their formal applications being duly recommended by their cadre controlling authorities.

9. It may please be brought to the notice of those officers who had earlier applied as per the advertisement of IIMA and were selected in the interview, to route their applications to DoP&T through their cadre controlling authorities for scrutiny. However, the applicants who were not selected in the interview of IIMA need not apply again.

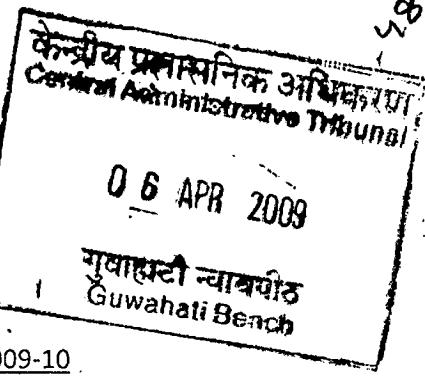
Yours faithfully,

(Ajay Sawhney)
Joint Secretary (Trg)
Tel: 26106314/Fax: 26107962

Copy to:

- (i) Comptroller & Auditor General of India, New Delhi
- (ii) Secretary, Union Public Service Commission, New Delhi
- (iii) Election Commission of India, New Delhi
- (iv) All Cadre Controlling Authorities/ All State Training Institutes
- (v) Controller General of Accounts, New Delhi
- (vi) Deputy Director General (Training), Department of Post, Dak Bhavan, New Delhi
- (vii) Executive Director (Training), Railway Board, Rail Bhavan, New Delhi
- (viii) Director (Police), Ministry of Home Affairs for nomination of IPS Officers.
- (ix) Director General, CPWD Training Institute, Nirman Bhavan, New Delhi
- (x) Director, Bureau of Police Research and Development, CGO Complex, New Delhi
- (xi) Establishment Officer, Department of Personnel & Training, New Delhi
- (xii) Director (HRD) Ordnance Factory Board, 10-A Auckland Road, Calcutta.
- (xiii) Director, Indian Institute of Management, Ahmedabad 380 015.
- (xiv) Prof. Sebastian Morris, Chairperson, PGP-PMP, IIM, Ahmedabad 380 015.

Ministry of Personnel, Public Grievances and Pensions
Department of Personnel and Training
(Training Division)



Third Post Graduate Programme in Public Management and Policy 2009-10
at Indian Institute of Management, Ahmedabad

The Training Division of Department of Personnel and Training is sponsoring a Post Graduate Programme in Public Management and Policy (PGP-PMP) at Indian Institute of Management, Ahmedabad. The third programme will commence from 1st April, 2009.

Eligibility Conditions

The programme is open to officers of All India Services, Central services (organized and non-organized, technical and non-technical), faculty members of the State Administrative Training Institutes and also Officers of the State Civil Services subject to the following eligibility conditions:

| | | |
|-----|--------------------------|---|
| (a) | <i>Length of Service</i> | The officer should have put in at least 7 years of Group 'A' service.. |
| (b) | <i>Age</i> | The officers should not be more than 50 years of age on 01.04.2009 (53 years in case of officers belonging to Scheduled Caste and Scheduled Tribe) |
| (c) | <i>Earlier Training</i> | The officers should not have undergone a training programme of 12-weeks or more duration in India during a period of 5 years preceding the date of commencement of this programme. Further the officer should not have undergone a programme of training abroad of more than 2-weeks in preceding 2 years, more than one month in preceding 3 years or more than six months in the preceding 5 years. |

Course Fees

(a) DoPT will meet the cost of the international component of the programme (including travel) for all the participants. The cost would be met out of the Scheme of Domestic Funding of Foreign Training.

(b) The cost of the domestic component of the programme (Rs. 2.50 lakh) will be met by the respective cadre controlling authority in the Government of India (for example, DoPT for IAS officers, MHA for IPS officers etc.).

(c) The sponsoring organizations, namely the organization where the officer is currently posted, will meet the cost of [a] pay and allowances during the training period [b] travel from place of posting to Ahmedabad and back, [c] a one-time allowance of Rs.1500/- for stationery etc. and [d] cost of lodging facilities to the participants at the rate of Rs.6000/- per month per participant to be provided by IIM Ahmedabad during the programme.

(d) During international training, the daily allowance will be paid to the participants on the basis of extant approved rates for short-term training programmes under the Scheme of 'Domestic Funding of Foreign Training' of DoPT. No representation will be entertained in this regard. The approved rates are as under:

Certified to be true Copy,

3

Joyshree Wangi
Advocate

06 APR 2008

गुवाहाटी न्यायालय
(Guwahati Bench)

Per diem

| Duration/Period | Approved rate per diem |
|-------------------|------------------------|
| 0-14 days | US\$ 56.25 |
| 15-28 days | US\$ 42.00 |
| More than 28 days | US\$ 900 per month |

Where the course fee includes boarding and lodging charges, the rate of per diem shall be as under:

| Duration/Period | Approved rate per diem |
|-------------------|------------------------|
| 0-14 days | US\$ 21.00 |
| 15-28 days | US\$ 15.00 |
| More than 28 days | US\$ 12.00 |

If the course fee does not include the boarding and lodging charges, the lodging charges may be given at the rate of 150% (upper limit) of pre-revised rates of per diem.

The cost of Visa fees (if any), medical insurance etc will be met by the sponsoring authority on actual basis.

Conditions for officers admitted to the program

In case of officers, sponsored by the Government of India for this programme, the following conditions will apply:

(i) The entire period of training (institutional training of 12 months) will be treated as on duty under FR 9(6)(b)(i);

(ii) The Ministries/ Departments/ State Governments may fill up the vacancy caused by the deputation of the officers;

(iii) For the grant of special pay/ Central deputation (Tenure allowance) (CDTA), the participants will be regulated as under:-

(a) The officers who proceed for training during their tenure of central deputation will continue to receive CDTA for the period of their entitlement against Central deputation tenure. If any period of training falls beyond the tenure of Central deputation or the officers proceed for training at the end of their tenure at the Centre, CDTA will not be admissible.

{Note-The tenure of central deputation in so far as it relates to this program, would also include the period of leave upto 2 months that may be granted by the central Ministry/ Department to the officers before their repatriation to the parent cadre}

(b) The officers not on central deputation and also not in receipt of CDTA, whether they proceed on training from Delhi, or outside Delhi will not be entitled to any Special pay drawn before proceeding for the training.

06 APR 2009 9

(iv) Officers of the Central Government, State Government and Union Territories coming from outside Ahmedabad to participate in the program will be allowed one of the following two options by the sponsoring authorities:-

(a) The officers will be treated as on duty on tour. They will draw travelling allowance as on tour and allowances as per para II(a) of the Ministry of Finance, Department of Expenditure O.M. 19030/2/86-E-IV dated 24.3.86 amended from time to time.

OR

(b) The officers will be treated as on transfer. They will not be entitled to the Government accommodation at the original place of posting.

(v) In case an officer proceeding on training is a *bona fide* occupant of Government accommodation in the general pool controlled by the Directorate of Estates, he could retain the residential accommodation for the full period of training at his place of posting provided the residence is required for *bona fide* use of members of his family.

(vi) Officers of the Central Government entitled to facility of residential telephone at the time of joining this programme will be allowed to retain the residential telephone sanctioned to them on usual terms for six months and thereafter on the condition that the officers will pay all calls in excess of the free calls allowed by the Telecommunication Department as stipulated in Ministry of Finance (Department of Expenditure) O.M.No. 7(10)E(Coord)/79 dated 1st August, 1979 as amended from time to time.

(vii) The salary and other claims of the officers be paid by the Ministry/Department/Office where they were last working before joining this programme.

Bond to be executed by the officer:

Before joining the programme, the officer is required to execute a Bond to the extent that "in the event of his/her failing to resume duty or resigning or retiring from service or otherwise quitting service, without returning to duty after expire or termination of the period of the long term training programme or failing to complete the training programme, or quitting the service at any time within a period of FIVE (5) years after his/her return to duty, the officer shall forthwith pay to the Government or as may be directed by the Government, on demand all charges and expenses that shall or may have been incurred by the Government for the training i.e. all monies paid to him/her or expended on his/her account during training such as pay and allowances, leave salary, cost of fee, travelling and other expenses, cost of international travel and cost of training abroad met by the Government/agency concerned together with interest thereon from the date of demand at Government rates for the time being in force on Government loans or if payment is made in a country other than India, the equivalent of the said amount in currency of that country converted at the official rate of exchange between that country and India and together with all costs between the attorney and the client.

Hostel Facilities

This is a fully residential programme. IIM, Ahmedabad will provide suitable accommodation (partially furnished studio apartment) to the participants of the programme at the rate of Rs.6000/- per month per participant. Electricity charges will be extra. The expenditure will be met by the sponsoring authorities of the participants.

06 APR 2009

गुवाहाटी न्यायालय
Guwahati Bench

Selection procedure and forwarding of nominations

The Cadre Controlling Authority (CCA) should recommend names of only those Group 'A' officers who are likely to stay with the CCA for some more time. Officers whose names have been recommended for central deputation should not be nominated for the PGP-PMP. Failure to withdraw the names of officers on offer who are nominated for programme, may result in debarment of officers for central deputation for five years.

Officers on deputation to Government of India under the Central Staffing Scheme must complete at least two years of their tenure on deputation on the date of this notification to become eligible to apply for this programme.

The faculty members of the State ATIs who have completed at least three years on the date of starting of the program are also eligible to apply for the programme. However, those faculty members who belong to state civil services need not necessarily fulfil this condition. The selected faculty members, however, would be required to stay in the ATI for next three years after completion of the programme.

Forwarding of nominations

Nominations of suitable officers, in the enclosed proforma, may please be sent to this Department through the appropriate cadre controlling authority of the Government of India, so as to reach us on or before 10th March, 2009. Nominations received after this date will not be considered. A copy of the application may also be sent to Prof. Sebastian Morris, Chairperson, PGP-PMP, IIM, Ahmedabad 380 015. E mail: pgppmp@iimahd.ernet.in. In order to save time, officers may send an advance copy of the application directly to this Department. However, their selection will not be confirmed without their formal applications being duly recommended by their cadre controlling authorities. The nominations would be screened/scrutinized and suitable officers will be called for an interview.

It may please be brought to the notice of those officers who had earlier applied as per the advertisement of IIMA for PGP-PMP of 2009-10 and were selected in the interview, to route their applications to DoP&T through their cadre controlling authorities for scrutiny. However, the applicants who were not selected in the interview of IIMA need not apply again.

Certified to be true Copy

Jyoti Bhattacharya
Advocate

PROFORMA-A

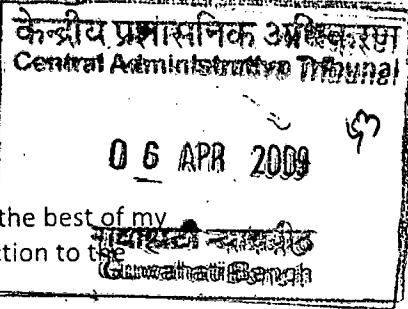
(Additional information to be sent to DoPT only)

POST GRADUATE PROGRAMME IN PUBLIC MANAGEMENT AND POLICY 2009-10
CONDUCTED BY INDIAN INSTITUTE OF MANAGEMENT, AHMEDABAD
(To be filled by the officer)

| | | | |
|---|---|--------|----|
| 1 | Name of the officer (in capital): | | |
| 2 | Present designation: | | |
| 3 | Official Address: Residential address: Telephone No: Fax No: Mobile No: e-mail : | | |
| 4 | Service/ cadre to which the officer belongs (with year of allotment): | | |
| 5 | Length of Service in Group 'A' | | |
| 6 | Do you belong to a Scheduled Caste/Scheduled Tribe | SC | ST |
| 7 | Are you presently on deputation to the Government of India under Central Staffing Scheme | Yes/No | |
| 8 | If yes, from what date | | |
| 9 | What is the date of completion of tenure? | | |

10. Details of in-service training programs/ courses attended (in India and abroad) {duration should be at least two weeks or more}

| S.No. | Name of the course/ training program | Year | Name of the place/Institution | Duration (in Weeks) |
|-------|--------------------------------------|------|-------------------------------|---------------------|
| | In India | | | |
| | | | | |
| | | | | |
| | | | | |
| | Abroad | | | |
| | | | | |



11. DECLARATION

I certify that the information given in this application form is correct and true to the best of my knowledge. I agree to abide by the decision of the authorities regarding my selection to the programme.

Place

Date

Signature of the candidate

PART-B

To be filled in by the Sponsoring Authority

Is there any vigilance case pending or contemplated against the officer? Yes No
If yes, please give details

Is there any standing adverse entry against the officer? Yes No
If yes, please give details

Is the applicant's overall ACR gradings "Very Good"? Yes No
If no, please give details

Whether cadre clearance has been obtained? Yes No

(For officers, who would be completing their deputation tenures prior to joining the PGDPPM? In such cases, clearance of the State Government/Parent department has to be obtained)

Has the candidate been offered a central deputation also? Yes No

If selected, will the candidate be released for the programme? Yes No

Name of the sponsoring authority:

Designation:

Office:

Date:

Place:

Signature of the Sponsoring Authority

06 APR 2009

FORMAT OF BOND TO BE EXECUTED BY A GOVERNMENT SERVANT BEFORE
PROCEEDING ABROAD FOR LONG TERM FOREIGN TRAINING UNDER THE
SCHEME OF DOMESTIC FUNDING OF FOREIGN TRAINING (DFFT)

KNOW ALL MEN BY THESE PRESENTS THAT I, -----, resident of -----, at present employed as --- in the Ministry/Department-----, do hereby bind myself and my heirs, executors and administrators to pay to the President of India (hereinafter called the 'Government') on demand, 'all charges and expenses' that shall or may have been incurred by the Government for my foreign training i.e. all monies paid to me or expended on my account during training such as pay and allowances, leave salary, cost of fee, travelling and other expenses, cost of international travel and cost of training abroad met by the govt./agency concerned, etc. at ---- (Name of the university/institution) in ----- (Name of the Country), together with interest thereon from the date of demand at Government rates, for the time being in force, on Government loans or, if payment is made in a country other than India, the equivalent of the said amount in currency of that country converted at the official rate of exchange between that country and India AND TOGETHER with all costs between the attorney and the client.

WHEREAS I, -----, am being deputed for training abroad to attend Long Term Foreign Training programme under the Scheme of DFFT, by the Department of Personnel and Training (DoP&T), Government of India,

AND WHEREAS for the better protection of the Government I have agreed to execute this bond with such conditions as written hereunder:

NOW THE CONDITION OF THE ABOVE WRITTEN OBLIGATION IS THAT, in the event of my failing to resume duty, or resigning or retiring from service or otherwise quitting service, without returning to duty after expiry or termination of the period of foreign training, OR failing to complete the training programme, OR quitting the service at any time within a period of FIVE (5) years after my return to duty, I shall forthwith pay to the Government or as may be directed by the Government, on demand the said sum together with interest thereon from the date of demand at Government rates for the time being in force on Government loans.

AND upon my making such payment the above written obligations shall be void and of no effect, otherwise it shall be and remain in full force and virtue.

The Bond shall in all respects be governed by the laws of India for the time being in force and the rights and liabilities hereunder shall, where necessary, be accordingly determined by the appropriate Courts of India

The Government of India has agreed to bear the stamp duty payable on this bond.

Signed and delivered this the ----- day of ----- month of the year Two Thousand and Eight.

Signed and delivered by ----- (Name and designation)

In the presence of ----- and -----

Witnesses: 1. -----
2. -----

ACCEPTED

on behalf of the President of India by the Cadre Controlling Authority
(Authorised Signatory)

Certified to be true copy

Jyoti Wary
9



One-Year Post Graduate
Programme in
Public Management and Policy

Ref: PGP-PMP/PL: 09-10/SP/8285

February 04, 2009

To
Mr. Neeraj Naruka
A-35 Vishnu Vihar
Jagatpura
Jaipur
Rajasthan 302 025

Admission Offer to PGP-PMP (2009-10)

Dear Mr. Naruka,

Congratulations!

We are happy to offer you admission to the One-Year Post-Graduate Programme in Public Management and Policy (PGP-PMP) for the batch 2009-10 commencing from April 05, 2009.

Please acknowledge receipt of this letter immediately by email (pgppmp@iimahd.ernet.in) with the subject line: Acknowledgement of Receipt of Admission Offer. Please send us your Letter of Acceptance (Ref: Annexure-3: Letter of Acceptance latest by 5:00 p.m. on Monday, February 23, 2009).

In case we do not receive your acceptance by the above deadline, this admission offer will stand cancelled.

Please note that this admission offer is subject to your fulfillment of the requirements specified in the Annexures enclosed.

Sincerely,

Anurag K Agarwal
Chairperson, Admissions Committee, PGP-PMP
Indian Institute of Management
Vastrapur, Ahmedabad - 380 015 India
Tel: +91-79-6632 4456 / 6632 4457
Email: pgppmp@iimahd.ernet.in

Telefax: +91-79-6632 4455

Web: www.iimahd.ernet.in

Encl: Annexures 1 to 7

GENUINE to be true Copy
Geetesh Wany
Advocate.

INDIAN INSTITUTE OF MANAGEMENT AHMEDABAD 380 015, INDIA

Phone: 01-79-6632 4455 / 56 / 57 Fax: 01-79-6632 4455 / 6632 4586 / 2630 6896 email: pgppmp@iimahd.ernet.in Web: <http://www.iimahd.ernet.in>

No. L-11012/02/2009-LTT
Government of India
Ministry of Personnel, Public Grievances and Pensions
Department of Personnel & Training
(Training Division)

Block IV, Old JNU Campus
New Mehrauli Road, New Delhi-110067

Dated: March 17, 2009

To

The Director (Training),
Department of Telecommunications,
Ministry of Communications & IT,
Sanchar Bhawan,
20, Ashoka Road,
New Delhi-110001

Subject: 3rd Post Graduate Programme in Public Policy and Management, 2009-2010 commencing from 3.4.2009 at Indian Institute of Management, Ahmedabad – seeking sponsorship from the Cadre Controlling Authority for the selected officers – reg.

Sir/Madam,

I am directed to inform you that the under-mentioned officer/s working in your organization has/have been selected by the Indian Institute of Management, Ahmedabad (IIMA) based on his/her advance application submitted to IIMA for admission to the above programme. The selection was made by IIMA on the basis of personal interview.

| S.No. | Name | Service | Designation |
|-------|---------------------------|------------------|--|
| 1. | Mr. Sunil Kumar Sharma | I. Engg Services | DGM, MTNL |
| 2. | Mr. Keshav Rao | I. Engg Services | DGM, DoT, BSNL |
| 3. | Mr. Rakesh Chandra Tiwari | I. Engg Services | GM, DoT, BSNL |
| 4. | Mr. Srinivasa Rao Tummuri | IES | Officer-in-Charge, Directorate of Wireless Monitoring HQ |
| 5. | Mr. Suresh Reddy Gajjala | IES | ADM, DoT |
| 6. | Mr. Churchill Singhal | IES | DGM, BSNL |
| 7. | Mr. Devendra Dwivedi | I. Engg Services | DGM, DoT/ BSNL |
| 8. | Mr. Neeraj Naruka | I. Engg Services | Dy. General Manager (Task Force), BSNL, Gol |
| 9. | Mr. Rajesh Kumar Verma | I. Engg Services | DGM (Network Planning & Broadband), BSNL |

2. I am also directed to enclose a copy of this Department's circular No. L-11012/02/2009-LTT dated 20.2.2009 containing the eligibility conditions and the terms and conditions for sponsoring the officer to the Programme by the Cadre Controlling Authority. I am further directed to request you that the sponsorship of the officer along with all necessary clearances as indicated in the circular enclosed may be forwarded to this Department with a copy to IIM Ahmedabad latest by 25th March 2009. If such sponsorship clearly indicating to bear the expenses by the Cadre Controlling Authority for the domestic component/course fees of the programme etc., as indicated in the above circular is

Certified to be true copy
Jyoti Bhilkar Wary
Advocate

not received by the stipulated date, the candidature of the officer is liable to be rejected for want of necessary sponsorship in his/her favour.

3. The candidature of the selected officer is provisional and would be strictly subject to confirmation of sponsorship by the Cadre Controlling Authority. An early response is requested.

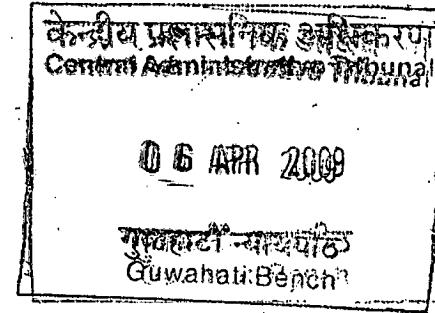
Encl: Circular dt. 20.2.2009

Yours faithfully,

mp rama rao
(M.P. Rama Rao)
Under Secretary (Training)
Telephone: 26194167/Fax: 26107962
E-Mail: mp.ramarao@nic.in

Copy to :

Manager, PGP-PMP,
New Campus
Indian Institute of Management, Vastrapur,
Ahmedabad-380015



Carries to be true Copy
Joydhar Wary
Advocate

Training Cell, 1st Floor
Bharat Sanchar Bhavan, Janpath
New Delhi - 110001
Phone 011-23710385 Fax: 23711544

Bharat Sanchar Nigam Limited
(A Government of India Enterprise)
No. 7-35/2006-Trg
Dated: 30/03/2009

To

Mr. Anuraag Kochar,
Director(IR-II),
DoT, Sanchar Bhavan
New Delhi.

Sub:- Sponsorship of officers for admission in 3rd PGP-PMP 2009-10 at IIM Ahmedabad.

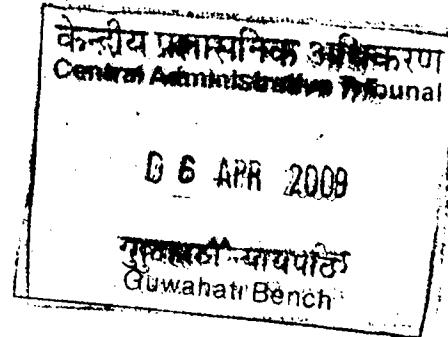
In continuation of this office order of even number dated 24/3/2009, I am directed to say that BSNL Management is pleased to recommend sponsorship of following two officers also for the above mentioned course:-

1. Mr. R.K. Verma, Staff No. 20787, DGM(NW Ptg), Bangalore
2. Mr. Neeraj Naruka, Staff No. 20840, DGM(TF), Guwahati

As regards major/minor penalty statement for the last 5/3 years, the case has been forwarded to O/o CVO, BSNL with request to send the requisite information directly to DoT Vig.

In case of approval of Cadre Controlling Authority (DoT) for the sponsorship of these officers for the said course, this office may please be informed for further necessary action in this regard.

R. Kumar
(Rajendra Kumar) 30/3/09
ASSISTANT GENERAL MANAGER (TRG)



certified to be true copy
Josephine Wahy
Bench

GOVERNMENT OF INDIA
 MINISTRY OF COMMUNICATIONS
 DEPARTMENT OF TELECOMMUNICATIONS
 513, SANCHAR BHAWAN, 20-ASHOKA ROAD
 NEW DELHI-110001

To,

Joint Secretary(Training)
 DOPT Training Division
 Block 4, III rd Floor,
 Old JNU Campus,
 NEW DELHI-110067.

केन्द्रीय प्रशासनिक अधिकारी
 Central Administrative Personnel

06 APR 2009

गुवाहाटी न्यायालय
 Guwahati Bench

NO. 20-7/2009-IR

Date : 30-03-2009

31

Ref: DOPT No.L-11012/02/2009-LTT dated 20th February, 2009Subject :- 3rd Post Graduate Program in Public Management and Policy during 2009-10 at IIM Ahmedabad.

Enclosed, please find herewith the desired sponsorship form in respect of following officers from our Department, for taking further necessary action in the matter.

1. Shri G.S. Reddy, ADG (TERM), Vijayawada, DOT

Staff No.

21097

DOB

09-06-1972

Encl: A) Above

Anurag Kocher
 (Anurag Kocher)
 Director (IR-I)
 Tel: 23036753
 Fax: 23372105

Copy to: (1) Prof. Sebastian Morris
 Chairman, (PGP-PMP)
 IIM, Ahmedabad
 Ph:079-26307241
 Fax:079-26306896
 (2) Director
 Department of Communications

certified to be true Copy

Josephine Wangy
 Advocate

Government of India
Ministry of Communications & IT
Department of Telecommunications
609, Sanchar Bhawan, 20 Ashoka Road
New Delhi-110001

No. 20-7/2007-IR (pt)

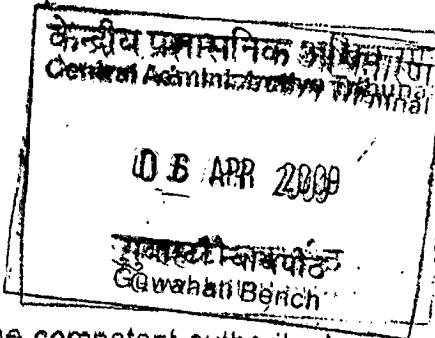
Dated: 14.4.2009

To

CMD, BSNL/MTNL New Delhi

Kindly refer to letter no. 7-35/2006-Trg Dated 24.3.2009 and 30.3.2009 from BSNL and letter no. MTNL/CO/Rers/8(1.3)/2007(Rt.II)/317 dt. 26.3.2009 from MTNL with regard to admission of the following ITS officers, presently posted in BSNL/MTNL on deemed deputation, in 3rd PGP-PMP 2009-10 at IIM Ahmedabad on the basis of their selection as conveyed by DOPT vide letter dated L-11012/02/2009-LTT dated March 17, 2009.

1. Mr. Sunil Kumar Sharma, DGM MTNL
2. Mr. Keshav Rao, DGM, BSNL
3. Mr. Rakesh Chandra Tiwari, GM, BSNL
4. Mr. Churchill Singhal, DGM, BSNL
5. Mr. Devendra Dwivedi, DGM, BSNL
6. Mr. Neeraj Naruka, DGM BSNL
7. Mr. Rajesh Kumar Verma, DGM BSNL



In this connection, As per the decision taken by the competent authority, I am directed to convey that BSNL and MTNL should arrange to make the payment towards the domestic component of the course fee also, in case the respective organization feels the necessity for deputing the above officers to undergo long-term training courses.

Accordingly, it is requested to kindly take necessary action at your end in respect of the deputation of above officers to long term training course at IIM Ahmedabad.

Anuraag Kochhar
(Anuraag Kochhar)
Director (IR II)
Tel No. 23715022
Fax No. 23372105

Copy to:

Officers concerned.

Certified to be true (C/S)

Jyoti Shree Wary
Advocate

ANNEXURE-A.8.

6

GOVERNMENT OF INDIA
 MINISTRY OF COMMUNICATIONS & IT
 DEPARTMENT OF TELECOMMUNICATIONS
 513, SANCHI BHAWAN, 20-ASHOKA ROAD
 NEW DELHI-110001

38

No. 20-1/2008-IR

Date 21-4-2008

OFFICE MEMORANDUM

Subject- 2nd Post Graduate Programme in Public Policy and Management
 during 2008-10 at Indian Institute of Management, Bangalore.

Sanction of the Telecom Commission is hereby conveyed for deputation
 of following officers in the 2nd Post Graduate Programme in Public Policy and
 Management during 2008-10 at Indian Institute of Management, Bangalore. Deputation
 to commence from 1st June, 2008

Central Administrative Tribunal

- (i) Shri M. Chandrasekhar, DGM, (Staff No 20252), BSNL
- (ii) Shri D. E. Ezid Budhan, DGM, Bangalore, BSNL
- (iii) Ms. Ritu Pandit, DGM, Bangalore, BSNL
- (iv) Ms. Neena Shukla Rao, Principal, RTTC, Mysore, BSNL

06 APR 2008

गवाहाटी न्यायालय
 Guwahati Bench

2. The officers will be treated as on duty on tour under FR9(3)(b)(i) & will
 continue to draw his usual pay and allowances, TA and stationery charges etc.
 from the same office where he is drawing salary at present. He will not be
 entitled to any kind of Spec'l Pay during training.

3. The following amounts are payable by DOT:

(a) A sum of Rs 2,50,000 towards domestic component (course fee) to IIM,
 Bangalore for each candidate.
 This expenditure will be debitable to the Major Head 34510059101
 Directorate-D1CD28-Professional Services.

4. The following amount are payable by BSNL:

(a) All Pay & Allowance during the period of course.
 (b) A one time allowance of Rs. 1500/- for stationery etc.
 (c) cost of lodging facilities @ 6000/- per month per participant to be
 provided by the IIM, Bangalore during the programme

5. Each officer will execute a bond of Rs.10 lacs. (Rupees ten lacs only) before
 being deputed for IIM, Bangalore to serve the Department for 5 years after
 completion of the training programme. The DDG (Estt/SR) BSNL, will kindly
 ensure execution of the bond & necessary entries in service book & other
 relevant records. A copy of the bond may also be endorsed to this office.
 Proforma for the bond is enclosed.

6. During the course, Officers would not be released to take up any other
 assignment/deputation.

Serialized to be true
 Jayashree Wary
 Executive

E402482

2PP

40E:ED UD S2 Jd

243

29

62. *benjam*

7. The officers may be withdrawn from this course in case their performance is unsatisfactory, with consequent penalties.
8. The officers will submit from time to time their training report and also the final report to UDG(1R)/DDG(Est.), TCHQ DOT, New Delhi after successful completion of the course regarding complete assessment of the course and its utility to the department. A copy of the dissertation project undertaken during the training may also be supplied to IR Cell of OCT.
9. The other terms and conditions will be governed as per DOPT memo No. 11019/04/2007-TrsXPub PoI- IIMB) dated 26th October, 2007 and 14th March, 2008.
10. This issues with ~~regarding~~ concurrence of Telecom. Finance vide their Dr. No 92/ADG (F)/08, dated 23rd February, 2008.

संकेत सारणी अधिकारी
Central Administrative Officer

06 APR 2009

Mr. K. J. Rao
(Anuradha Rao)
Director (PR-II)

Copy w:

1. Sr. PPS to Chairman (TC), DOT, New Delhi.

2. Sr. PPS To Member (S)/Member (F)/Member (T), DOT, HQ.

3. The CMD, BSNL New Delhi for releasing the officers as per above guidelines on receipt of executed bond and after making necessary entries in relevant records. The officers may be relieved well in time for registration at IIM Bangalore on 29th May 2008 as per IIM Bangalore letter dated April 17, 2008.

4. DOG (Estt), DOT HQ.

5. DOG (SW/Estt), BSNL for execution of bond for each officer.

6. Director (Training), Block-IV, 3rd Floor, JNU (OLD) Campus, New Mathura Road, New Delhi-110067. Tele fax: 011-26107566.

7. The PAO Ho/SO (Cash), DOT New Delhi.

8. Chairperson, PEP-PPM, IIM, Bangalore, Bangalore.

9. Officers concerned for necessary action in the matter.

10. Spare/Guard RIC.

[Anuradg Kochhar]
Director (I.R.I.)

certified to be true copy
Joyshree Ray
Advocate

କବିତାକବିଜ୍ଞାନ

三〇四

DOC:EN 80 52 49

ANNEXURE - A

Neeraj Naruka <neerajnaruka@gmail.com>

69

PGP-PMP/Reg. your request for extending the joining date

PGP-PMP <pgppmp@iimahd.ernet.in>

Wed, Apr 1, 2009 at 5:09 PM

To: sunil.its@gmail.com, dgmcdmap3@bol.net.in, Krao_dot@rediffmail.com, keshavrao@bsnl.co.in, dgmjgamaau@hotmail.com, rctiwari@bsnl.co.in, vasu_ts@yahoo.co.in, vasu_ts@rediffmail.com, sureshgreddy@gmail.com, csinghal@gmail.com, c_singhal@yahoo.com, ddwivedi@bsnl.co.in, devendra128@gmail.com, neerajnaruka@gmail.com, neeraj@bsnl.co.in, verma_rajeshk@yahoo.com, verma_rk@bsnl.co.in, dirvtmbw@gmail.com, dasarupcal@yahoo.com, virender adhana <virenderadhana@rediffmail.com>

Cc: Ajay Sawhney <ajay.sawhney@nic.in>, "M. P. Rama Rao" <mp.ramarao@nic.in>, Anurag Kochhar <dirldot@gmail.com>

Dear participants,

Greetings from PGP-PMP Office.

This has reference to your mail seeking one week's extension for joining the PGP-PMP 2009-10 which is scheduled to be inaugurated on April 05, 2009 as there is a delay in the sponsorship procedure.

As you are aware, the programme's inauguration is on the 5th of April, 2009 and this will be followed by a 4-full day compulsory Induction Module which will be very much helpful to adapt to the IIMA's teaching methodology and also facilitate your settling down on the campus. Therefore, normally, we urge all the participants to be at the IIMA campus from the Inauguration day and attend the Compulsory Induction Module as per our schedule. However, given the fact that there is a delay in the sponsorship procedure, the PGP-PMP Executive Committee has agreed to your joining the programme as soon as you get the relieving order from the authorities concerned but not later than 12th April. We are attaching herewith the first week's schedule for your kind perusal.

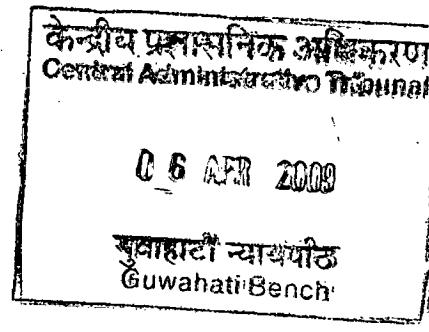
We would like to also inform you that it may not be possible for us to have another round of induction though we would make an attempt to conduct a few sessions to give you an idea of the case method of pedagogy.

Looking forward to your participation in the programme on the Inauguration Day.

Thanks and kind regards,

Revathi Srinivasan

Revathi Srinivasan
Manager, PGP-PMP
New Campus
Indian Institute of Management
Vastrapur
Ahmedabad - 380015
Phone No - 079-66324455
Fax No - 079-66324455



Induction_Schedule & First Week schedule_PGP-PMP_2009-10.doc
67K

Verunited to be true copy
Joyshree Waty
Advocate

<http://mail.google.com/mail/?ui=2&ik=bf9e9f43c5&view=pt&search=inbox&msg=1...> 04-04-2009

Advance Copy

Member (Services)
TC, Deptt. of Telecom, New Delhi-01

केन्द्रीय प्रशासनिक अदालत
Central Administrative Tribunal

06 APR 2009

(Through Proper Channel)

Subject: Regarding Sponsorship for PGP-PMP -09/10 Course at IIM
Ahmedabad.

Respected Sir,

With due regards, I humbly submit following points-

1. Sir I belong to ITS Grp-A service of Govt. of India and presently working as Dy. General Manager Task Force at Guwahati.
2. As per DoPT letter no. L-11012/02/2009-LTT dated 20/02/09, DoPT sponsors Grp-A officers of GoI for a management program PGP-PMP conducted by IIM Ahmedabad.
3. Accordingly, I had applied for the course and after qualifying IIM's rigorous selection (written test and personal interview) procedure I got finally selected for the course. My selection has been intimated to DoT by DoPT vide letter no. L-11012/02/2009-LTT dated 17/03/2009 and it is understood that BSNL has recommended for sponsorship to me and the case for sponsorship is under process in DoT.
4. It is learnt that this year DoT is deciding not to sponsor the officers who belong to ITS but working in BSNL though in previous years DoT has been sponsoring such candidates and officers who belong to ITS and working in DoT have been granted sponsorship for the same course.
5. Sir, may I take this opportunity to point out that I am posted in BSNL not by exercise of option/absorption but as per continuation of status quo following formation of BSNL and non completion of the absorption process which is beyond the control of individual officers. In view of this, discriminatory treatment given to officers by virtue of their place of posting, even when cadre controlling authority is same, is unfair.
6. Sir, as you know selection process of IIMA is itself very rigorous and after getting selected by IIMA, like anybody's aspiration, I also aspire to join the course for overall development of the personality, quality and knowledge in the long term interest of the Government of India.

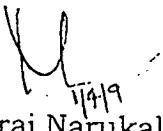
Certified to be true copy
Joyshree Nayak
Advocate
(01/02)

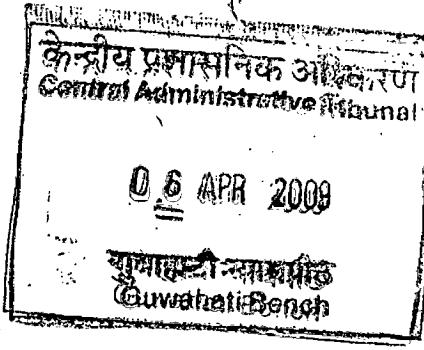
Continue Page - 02

In view of the above points, I request you to kindly review the case and grant me the sponsorship for the PGP-PMP course at IIMA. It may kindly be noted that as the course is scheduled to commence from 5th April, 2009 a change in policy at this juncture would deprive me to go for the course.

Thanking you sir,

Your Sincerely


11/4/09
[Neeraj Naruka], Staff No. 20840
DGM Task Force, 3rd Floor Dr. NN Barman Bldg,
Panbazar, Guwahati (Mobile No. 09435000073)



Advance copy to:

1. Secretary, Deptt. of Telecom, Sanchar Bhawan, 20 Ashok Road, New Delhi-01
2. Jt. Secretary (Trg), DoPT, Block-IV, Old JNU Campus, New Mehrauli Rd, ND-67
3. DDG (IR) Deptt. of Telecom HQ, Sanchar Bhawan, 20 Ashok Road, New Delhi-01

*Jyoti Chree Wary
Advocate*

(2/2)

In the Central Administrative Tribunal
Bangalore Bench
Bangalore

Annexure A

ORDER SHEET

Application No155/2009...of 200

Applicant

Rakesh Kumar Verma

Advocate for Applicant

CGM, Telecom Kar.Cir.Bench, & 4
ers. Respondent

| Date | Office Notes | Advocate for Respondent |
|------|--------------|--|
| | | BVR(MJ) Orders of Tribunal 03.04.2009 |

Heard the learned counsel for the applicant Mr B.Veerabhadra.

Shri Vishnu Bhat, learned counsel is directed to take notice for Respondent No.1,2 and 3.

Issue emergent notice to the respondents No.4,5 and 6

Having considered the submissions made by the learned counsel for the applicant by way of interim measure I direct the respondents-1, 2 and 3 to relieve the applicant to join Post-Graduate Programme in Public Management and Policy (PGP-PMP) for the batch commencing from 05.04.2009 as evidenced from letter Ref.PGP-PMP/PL:09-10/SP/8281 dated 04.02.2009 at Annexure-A4, with regard to the issue of part of expenditure is subject to the outcome of the OA.

List the matter on 17.04.2009.

Sd/-
(B.V.RAO)
MEMBER (J)



*Certified to be true copy
Joyshree Wary
Advocate*

*Section Officer
Central Administrative Tribunal
Bangalore 560 001*